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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

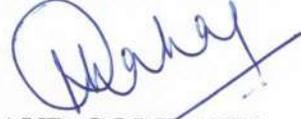
I N D E X

NDOH: 21.02.2024

S.NO.	PARTICULARS	PG. NO.
1.	Objections by way of Affidavit on behalf of Respondent No.61, to the report submitted by Joint Committee dated 06.01.2024, along with status of compliance.	1-8
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RESPONDENT NO. 61

THROUGH



S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

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New Delhi

Dated:17.02.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

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OBJECTIONS BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO.61, TO THE REPORT DATED
06.01.2024 SUBMITTED BY JOINT COMMITTEE,
ALONG WITH REPORT OF COMPLAINEE.

I, Mr. Rajesh Bhai Patel, Proprietor for M/s Rajesh Bhai Patel, Arazi No.180/2, Village – Bhagwati Dei, Post – Patihatta, Pargana- Bhagwat, Chunar, Mirzapur, aged about 51 years, do hereby solemnly affirm and declare as under:

1. That the Deponent is the Proprietor/Authorised Signatory of Respondent No.61 in the above-mentioned case and as such is well conversant with the facts of the case and as such duly authorized/competent to swear and depose this Affidavit.
2. That the present objections are being filed to the report of the Joint Committee dated 06.01.2024, containing factual status of 26 stone crushers and 40 mining leases, filed in terms of the directions issued by this Hon'ble Tribunal under the Order Dated 17th October, 2023, passed by this Hon'ble Tribunal in the above Application.



3. At the outset, it is respectfully submitted that certain observations recorded under the Joint Committee Report in respect of the compliances by the Respondent are factually incorrect. It is also submitted that based on such incorrect observations, the Respondent has also received a communication dated 12.01.2024 from the UPPCB, imposing Environmental Compensation upon the Respondent. By the response dated 08.02.2024 addressed on behalf of the answering Respondent to the UPPCB, the Deponent has sought to place on record the factual inaccuracies contained in the Report as also provide proof of the compliance thereof. Copy of the said communication issued by UPPCB and the Response thereto is annexed hereto as Annexure "A-1".
4. That by way of the present Affidavit, the Deponent is also seeking to place on record the compliance which has already been undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), some of which have been wrongly stated under the Report of the Joint Committee.
5. The Deponent has established a stone crusher Industry at the Stone Project at Arazi No. 180/2, Village – Bhagwati Dei, Post – Patihatta, Pargana- Bhagwat, Chunar, Mirzapur, Uttar Pradesh.
6. In terms of the report of the Joint Committee, the Respondent is raising the following objections towards the recommendations and observations of the Joint



Committee, along with status of compliance in respect thereof:

- (i) Under S.No. 6.18 (c), it has been observed that,
“The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts have partially covered with tin shed or metallic sheet.”

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the plant, machinery and equipment installed under the Respondent Industry has been fully covered, as per requirement. It is submitted, however, that daily service, maintenance and repair of the machinery installed is undertaken by the Industry, due to which some covering is temporarily removed for a short period. However, upon completion thereof, the covering is placed back, before commencement of any operations.

- (ii) Under S.no. 6.18 (d), it has been observed that,
“A telescopic suit has not installed at the ends of conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.”

It is submitted that the Respondent Industry has Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, for controlling 'stone dust' and the reject 'fine dust'. The Industry has further covered conveyors of all belts. The Industry regularly operates the water sprinkling



system to control process of emission and dust suppression, which is turned off after the operations are suspended to ensure there is no wastage of water

- (iii) Under S.no. 6.18 (e), it has been observed that, *“Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electric-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put before committee during visit.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is respectfully submitted that in terms of the permission dated 04.01.2016, granted by the office of the District Magistrate, Mirzapur, the Stone Crusher Unit/ Industry is situated within mining plot. As such, no electricity connection is available and the operations of the Respondent Industry are carried out using the electricity generated from the Diesel Generator installed therein. The condition of the separate meters is thus inapplicable to the Respondent.

- (iv) Under S.no. 6.18 (f), it has been observed that, *“Barricading of metal sheet and bricks as wind-breaking wall around the periphery of the stone crusher except east direction. The height of this barricading was approximate 12 feet as per CTO condition except East direction.”*

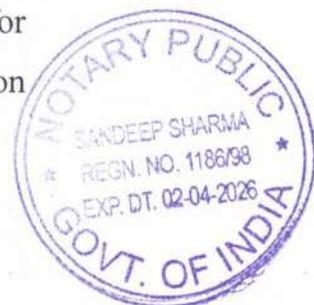
In this regard, it is respectfully submitted that the Respondent industry has maintained a 12 feet high metal sheet barricading/ boundary wall. As stated



above, in terms of the permission dated 04.01.2016, granted by the office of the District Magistrate, Mirzapur, the Stone Crusher Unit/ Industry is situated within mining plot. The Industry Unit is situated on the north side of the plot and mining activity is carried out on the East Side. Due to the mining operations, the barricading installed on the east side gets damaged from time to time and is repaired accordingly. The Respondent industry has further closed metal sheet enclosures at the dust emitting points i.e. the crushers, including their discharge points, screens and at the transfer points of conveyor belts.

- (v) Under S.no. 6.18 (g) it has been observed that,
“A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33 % of the land on which the industry is established as per the “Protocol for Development of Green Belts” notified vide Board Office order No.H16405/220/2018/02.”

In this regard, it is once again submitted that in terms of the permission dated 04.01.2016, granted by the office of the District Magistrate, Mirzapur, the Stone Crusher Unit/ Industry is situated within mining plot, wherein sand stone mining is undertaken. As such, it is not possible to maintain a green belt on 33% of the land. Furthermore, due to the nature of the landscape and the ground/soil found upon the Hill, the area is not conducive for green plantation. The Compliance of the condition



of maintaining the green belt in terms of the "Protocol for Development of Green Belts" has not been found possible, despite efforts by the Respondent Industry. However, the Deponent has planted number of trees around the Mining Plot and undertakes to maintain the same, and make further plantation, wherever possible.

- (vi) Under S.no. 6.18 (h), it has been observed that, *"Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements."*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is once again submitted that in terms of the permission dated 04.01.2016, granted by the office of the District Magistrate, Mirzapur, the Stone Crusher Unit/ Industry is situated within mining plot, wherein sand stone mining is undertaken. As such, the metallic road cannot be constructed on the plot. However, the industry undertakes regular wetting of the ground through tanker mounted sprinklers/smog guns within the premises. Furthermore, the Industry has proper arrangements for covering while transportation, to minimize the generation of dust emissions, during loading, unloading, handling and storage of final material/products. The stretches of the main highways passing in the vicinity of the area are also metaled and the approach and link roads to the Industry are also metaled.



- (vii) Under S.no. 6.18 (i), it has been observed that, *“Industry has established a Diesel generator having capacity of 500 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from DG set in the industry.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. In this regard, it is respectfully submitted that the height of the exhaust pipe has been established as per the prescribed standards.

- (viii) Under S.no. 6.18 (j), it has been observed that, *“As per Regional Office, UPPCB, Sonbhadara records, The Industry has not submitted compliance report of conditions imposed in CTO dated 14.10.2020 issued by UPPCB.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the half yearly compliance report, in terms of the EC, has been regularly submitted by the Respondent Industry. The most recent compliance report submitted by the Respondent is dated 18.01.2024. The last compliance report was submitted on 26.09.2023. The copy of the most recent Compliance Report dated 18.01.2024 is annexed hereto as **Annexure “A-2”**.



7. In addition to the aforesaid, the Deponent undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, to ensure adequate compliance.

राजेरी

DEPONENT

VERIFICATION

Verified on this 17 FEB 2024 day of February, 2024 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

राजेरी

DEPONENT

Khay
IDENTIFIED BY



ATTESTED
NOTARY PUBLIC
DELHI (INDIA)
17 FEB 2024

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

9

संख्या 180

Ref. No. H05693/C-2/NGT-67/SCN/2024

सेवा में,

दिनांक

Date. 12.01.2024

श्री राजेश भाई पटेल पुत्र स्व० जगदीश सिंह,
निवासी-ग्राम-रामरसही, पो०- पटिहटा, चुनार, जनपद-मिर्जापुर

यह कि खनन पट्टाधारक श्री राजेश भाई पटेल पुत्र स्व० जगदीश सिंह, निवासी-ग्राम-रामरसही, पो०- पटिहटा, चुनार, जनपद-मिर्जापुर द्वारा गाटा सं० 180/2 (लीज एरिया 5 एकड़), ग्राम-मगौतीदेई तहसील-चुनार, जनपद मिर्जापुर पर खनन कार्य हेतु लीज निर्गत है जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी खनन इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से दिनांक 30.12.2023 के मध्य किया गया। समिति की आख्यानसार निरीक्षण के समय खनन पट्टा इकाई द्वारा पर्यावरणीय क्लीयरेंस एवं बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया। जिससे स्पष्ट है कि उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा खनन इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने की संसृति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोक जाय। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न खनन पट्टाधारक श्री राजेश भाई पटेल पुत्र स्व० जगदीश सिंह, निवासी-ग्राम-रामरसही, पो०- पटिहटा, चुनार, जनपद-मिर्जापुर द्वारा गाटा सं० 180/2 (लीज एरिया 5 एकड़), ग्राम-मगौतीदेई तहसील-चुनार, जनपद मिर्जापुर पर निर्गत माइनिंग लीज की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तत्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करे कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रुपये 10000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिसूचित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि- निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
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E-mail : info@uppcb.com

Website : www.uppcb.com

सेवा में,

विषय:- आप द्वारा भेजे गये कारण बताओ नोटिस दिनांक-12.01.2024 सन्दर्भ सं०-H05693/C-2/NGT-67/SCN/2024 का स्पष्टीकरण:-

स्पष्टीकरण बिन्दुवार मिनजानिब-राजेश भाई पटेल पुत्र स्व० जगदीश सिंह निवासी-रामरसहीं, अहरौरा, जिला मीरजापुर।

महोदय,

आप द्वारा भेजा गया उपरोक्त सन्दर्भित नोटिस दिनांक-12.01.2024 प्रार्थी को दिनांक-25.01.2024 को प्राप्त हुआ, जिसमें आप द्वारा यह कहा गया कि प्रार्थी के नाम आ०नं०-180/2 (लीज एरिया 5 एकड़) ग्राम-भगौतीदेई, तहसील चुनार, जनपद मीरजापुर पर खनन कार्य हेतु लीज निर्गत है, जो प्रदूषण निवारण एवं नियंत्रण अधिनियम 1981 यथा संशोधित की धारा-40 के अन्तर्गत एक कम्पनी है, जिसका निरीक्षण संयुक्त समिति द्वारा दिनांक-28.12.2023 से 30.12.2023 के मध्य किया गया, जिसमें यह पाया गया कि लीज एरिया में स्थापित संयंत्र एकाई को उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मानकों का पालन नहीं किया जा रहा है, जिसके लिये संयुक्त समिति द्वारा दिनांक-28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में प्रार्थी के खनन स्थल ईकाई के विरुद्ध (प्रदूषण निवारण तथा नियंत्रण अधिनियम 1981 यथासंशोधित की धारा-31ए के अन्तर्गत कार्यवाही किये जाने की संस्तुति एवं कारण बताओ नोटिस जारी किया गया है, जिसका स्पष्ट बिन्दुवार स्पष्टीकरण निम्नलिखित है:-

-2-

1. यह कि प्रस्तर-ग का स्पष्टीकरण यह है कि खनन क्षेत्र को चारों ओर से सीमा स्तम्भ है।
2. प्रस्तर-घ का स्पष्टीकरण जांच समिति द्वारा नियुक्त अधिकारी न आकर अपने प्रतिनिधि द्वारा जांच कराया गया था, जिसे मैंने खनन क्षेत्र के चारों ओर लगे हुए बाड़ को दिखाया था, इसके पूर्व में भी मेरे खनन स्थल का ए0डी0एम0 मीरजापुर, एस0डी0एम0 चुनार इत्यादि द्वारा जांच किया गया था जिसे मैंने मौके पर लगे हुए बाड़ों को दिखाया था, जो आज भी लगा है, जो देखने से स्पष्ट है कि वो काफी पुराने हैं।
3. प्रस्तर-ई का स्पष्टीकरण हमने खनन परियोजना में परिवेष्टीय गुणवत्ता निगरानी स्टेशन को स्थापित किये जाने हेतु एन0जी0टी0 के समक्ष शपथपत्र देकर समय दिये जाने हेतु दाखिल किया है, जिसमें मुझे प्रशिक्षण की आवश्यकता अवश्यम् भावी है, जो 5 एकड़ या उससे कम 25-30 संचालित खनन क्षेत्रों का क्षेत्रीय कार्यालय सोनभद्र के अन्तर्गत आता हूँ एवं उत्तर प्रदेश के अन्य जिलों के 20-25 खनन क्षेत्रों का स्थलीय अवलोकन कराया जाय, जिससे समय रहते हम प्रशिक्षित होकर इसकी स्थापना कर सकें।
4. प्रस्तर-च का स्पष्टीकरण इसके लिये भी मुझे प्रशिक्षण की आवश्यकता है एवं हमारे खनन पट्टा के तीन तरफ पहाड़ होने के कारण वृक्षारोपण सम्भव नहीं है तथा एक तरफ पर्याप्त वृक्षारोपण है।
5. प्रस्तर-छ का स्पष्टीकरण हमने परियोजना के लिये धूल दमन तंत्र के रूप में पानी टैंकर एवं हाई प्रेशर फौव्वारा मशीन का प्रयोग होता है।
6. प्रस्तर-जी का स्पष्टीकरण मोबाइल सेप्टिक टैंक के स्थान पर मैंने स्थायी सेप्टिक टैंक की व्यवस्था किया है।

-3-

7. प्रस्तर-ट का स्पष्टीरण पट्टाधारक द्वारा सी0एस0आर0/सी0ई0आर0 मदद में किये गये खर्च का विवरण जिला खनन कार्यालय में उपलब्ध करा दिया गया है।

अतः उपरोक्त प्रस्तर स्पष्टीकरण सन्दर्भित नोटिस **H05693/C-2/NGT-67/SCN/2024** दिनांकित-12.01.2024 में गठित संयुक्त समिति के रिपोर्ट दिनांक-28.12.2023 से 30.12.2023 में प्रार्थी के नाम जारी कारण बताओ नोटिस को दृष्टिगत रखते हुए संयंत्र ईकाई गाटा सं0-180/2 (लीज एरिया 5 एकड़) ग्राम-भगौतीदेई, चुनार, मीरजापुर के बावत उपरोक्त प्रस्तरवार स्पष्टीकरण स्वीकार कर संयुक्त समिति की रिपोर्ट को निक्षेपित करते हुए सम्बन्धित विभाग को अवगत कराये जाने की कृपा करें।

दिनांक:-

ह0प्रार्थी

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक: 40 / खनिज / 2016

दिनांक : 04/01/2016

आदेश

श्री राजेश भाई पटेल पुत्र श्री जगदीश सिंह निवासी ग्राम रामरसही, पटिहटा, तहसील चुनार, जनपद मीरजापुर के द्वारा ग्राम गौरीदेगी, तहसील चुनार, जनपद मीरजापुर के आराजी संख्या-180/2, रकबा 5.00 एकड़ भूखंड में स्वीकृत ईमारती पत्थर सेण्ड स्टोन खनन पट्टा क्षेत्र में ही क्रशर प्लान्ट की स्थापना की गयी है, फर्म का पंजीकरण उद्योग विभाग में कराया गया है। श्री राजेश भाई पटेल द्वारा उओप्रओ प्रदूषण नियंत्रण बोर्ड से वायु व जल सहमति दिनांक 08/11/2016 को प्राप्ता की गयी है, जिसकी वैधता अगति दिनांक 31/12/2017 तक है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए श्री राजेश भाई पटेल पुत्र श्री जगदीश सिंह निवासी ग्राम रामरसही, पटिहटा, तहसील चुनार, जनपद मीरजापुर द्वारा स्थापित स्टोन क्रशर प्लान्ट को उओप्रओ प्रदूषण नियंत्रण बोर्ड की सहमति की वैधता के अन्तर्गत सशर्त संचालन की अनुमति प्रदान की जाती है।

जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. पुलिस अधीक्षक, मीरजापुर।
2. अपर जिलाधिकारी (वि०/सा०), मीरजापुर।
3. क्षेत्रीय अधिकारी, उओप्रओ प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनमद्र।
4. संयुक्त निदेशक, उद्योग विभाग, मीरजापुर।
5. उपजिलाधिकारी, चुनार, मीरजापुर।
6. खान अधिकारी, मीरजापुर।
7. थानाध्यक्ष, अहरीरा, मीरजापुर।
8. श्री राजेश भाई पटेल पुत्र श्री जगदीश सिंह निवासी ग्राम रामरसही, पटिहटा, तहसील चुनार, जनपद मीरजापुर।

V. S. S. S.
जिलाधिकारी,
मीरजापुर।

ANNEXURE : A-2

From

Shri Rajesh Bhai Patel S/o. Late Shri Jagdish Singh
R/o Village- Ramarsahi
Post – Patihata, Tehsil-Chunar
District- Mirzapur, U.P.

Date: 18/09/24

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for Sand Stone (Building Stone) Mining Project at Araj No. 180/2, Village: Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh. (July-2023 to Dec-2023)

Ref No - 535/Parya/DEAC/Sandstone/MZP/2017

Dear Sir,

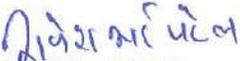
This is to inform you that our project has been accorded Environmental Clearance from DEIAA, UP, for Ref no- 535/Parya/DEAC/Sandstone/MZP/2017 on dated 07-09-2017.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by DEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,


Rajesh Bhai Patel
Project Proponent

आंक प्राप्त रसीद
प्राप्ति दिनांक...18/09/24
आपत्कर्ता के हस्ताक्षर
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor, Kendriya Bhawan, Sector H, Aliganj Lucknow- 226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Lucknow, Uttar Pradesh

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	Annexures 4: Lab Report
	Annexures 4: Site Photographs

**POINT-WISE COMPLIANCE
OF
STIPULATED SPECIFIC AND GENERAL CONDITIONS
IN THE
ENVIRONMENTAL CLEARANCE LETTER
For the period of
July 2023 to Dec 2023**

**Reference no- 535/Parya/DEAC/Sandstone/MZP/2017
&
Date of Issue of EC: 07.09.2017**

**"SAND STONE (BUILDING STONE) MINING PROJECT"
(2.02 Ha. And 1,20,000 m³/annum)
at
Araji No. – 180/2, Village: Bhagautidei,
Tehsil: Chunar, District: Mirzapur,
State: Uttar Pradesh**

**Submitted by
Shri Rajesh Bhai Patel S/o Late Shri Jagdish Singh
R/o Village: Ramrasahi, Post - Patihata, Tehsil: Chunar,
District- Mirzapur,
State-Uttar Pradesh**

PURPOSE OF THE REPORT

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter (i.e. General Condition & Specific Condition), Six monthly compliance reports should be submitted to the Uttar Pradesh Pollution Control Board and Regional Office, MOEF, GOI, Lucknow and a copy to the Director & Secretary, Directorate of Environment, Lucknow, Uttar Pradesh.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh Pollution Control Board, Regional Office-MoEF (Lucknow) and U.P. DEIAA. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / UPPCB. Samples for Air, Water, Noise and Soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

Methodology for Preparation of Report is as follows:

1. Study of EC Letter & Related Documents,
2. Site Visits by a Team of Experts,
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise, Noise, and Soil.
4. Analysis of Samples collected during Monitoring,
5. Interpretation of Monitoring Results,
6. Suggestions for Implementation of various Action Plans.

Generic Structure of Report:

- 1) Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
- 2) Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
- 3) Site Study Report, showing status of the project and site photographs.
- 4) Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details with respect to each condition/ guideline.
- 5) Monitoring Reports & Analysis, showing the level of emission with in the project site for various Environment Parameters.
- 6) Suggestions for Implementation.

**POINT WISE COMPLIANCE TO CONDITIONS OF EC ISSUED BY DEIAA, MIRZAPUR, UP,
VIDE LETTER NO. Ref No. 535/Parya/DEAC/SANDSTONE/MZP/2017, Dated 07-09-2017**

**Environment Clearance of project "Sand Stone (Building Stone) Mining Project" Araji
No. – 180/2, Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, U.P.
Compliance (July 2023 to December 2023)**

Details of Environmental Clearance:

1. The environmental clearance is sought for Sandstone (Building Stone) Mining Project at Araji No. 180/2, Village: Bhagautidei, Tehsil Chunar & District: Mirzapur, State: Uttar Pradesh. (Lease Area- 2.02 Ha).

2. Environmental Clearance for the proposal has been issued by DEIAA, Mirzapur U.P, vide ref of. MoEFCC Proposal no. 535/Parya/DEAC/Sandstone/MZP/2017 on 07-09-2017 for the production of 1,20,000 m³/annum.

S.No.	Conditions	Compliance Status
(a) GENERAL CONDITIONS		
1.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	Noted and agreed.
2.	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	Noted The approved quantity to be extracted from the Mining Lease of Sand stone is 1,20,000 m ³ and no change has been made in the same
3.	Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.	Noted and agreed. Mining will be carried out as per the approved Mining Plan.
4.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO ₂ , NO ₂ monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.	Noted and complied. Ambient air quality report is attached as Annexure IV .
5.	Data on ambient air quality (RSPM, SPM, SO ₂ , NO ₂) should be regularly submitted to the Regional office. MoEF. & CC GoI. , Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.	Noted and agreed.

6.	Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification no GSR/826(E) dt. 16.11.09.	Noted and agreed.
7.	Fugitive dust emission from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	Noted and Complied. <ul style="list-style-type: none"> • Water is regularly sprinkled in the transportation route of the vehicles. • Haulage road is regularly maintained.
8.	Measures shall be taken for control of noise levels below 85 dBA in the work environment Workers engaged in operations of HEMM. Etc. shall be provided with ear plugs/ muffs and health records of the workers shall be maintained.	Noted and Complied. <ul style="list-style-type: none"> • Only day time mining is carried out. • Noise controlled machineries are utilized in the mining activity. • Regular health checkup camps are organized.
9.	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19 th may, 1991 and 31 st December. 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	Not applicable, No waste water is generated from the mine site. So no need for the treatment.
10.	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.	<ul style="list-style-type: none"> • PPEs are provided to the workers at working site. • Regular health checks up camps are also organized.
11.	Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Noted. Special measures will be adopted to prevent the nearby settlements from the impacts of mining. <ul style="list-style-type: none"> • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • Water sprinkling is carried out twice a day.
12.	The transportation of the materials shall be limited to day hours time only.	Noted and agreed, as transportation of Minerals will be carried out during day hours.
13.	Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	<ul style="list-style-type: none"> • Temporary rest shelters are provided on site. • Local peoples are deployed in mining activities.
14.	A separate Environmental Cell with suitable qualified personnel shall be set-up under the control of Senior Executive, who will directly report to the head of the organization.	Noted and Complied.

15.	The project proponent shall inform to the DEIAA, MoEF & CC GoI, Lucknow and Regional Office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	It will be complied.
16.	The fund earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional Office, State Pollution Control Board.	Budget for EMP is allocated and utilized.
17.	The Regional Office, MoEF & CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including, Form-IM, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, GoI. Lucknow and State Pollution Control Board.	Noted and agreed.
18.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.	Noted and agreed.
19.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing, that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.	Noted and agreed.
20.	The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.	Noted and agreed. The compliance is being submitted regularly on or at least within the stipulated time frame as per DEIAA , Mirzapur
21.	The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted and agreed.
22.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in	Noted and agreed.

	withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.	
<u>(b) Specific Conditions</u>		
1.	The Environmental clearance will be co-terminus with the mining lease period.	Noted and agreed.
2.	Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.	No forest land is utilized in the mining or its related activities All the necessary clearances were already taken from Forest Department by the Mines department before auctioning the lease.
3.	Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.	Not applicable. Schedule I species are not found in the Core Zone.
4.	Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.	Noted and agreed Local peoples are deployed in mining activities and proper training programme are conducted.
5.	A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.	Noted and agreed.
6.	Sand stone lease depth of mining should be restricted not more than 20 meter from Surface.	Noted and agreed
7.	Shelter belt i.e. 'Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.	Noted and agreed.
8.	Blast vibration study shall be carried out and report submitted to the UPPCB /DEIAA.	Noted and agreed.
9.	Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.	<ul style="list-style-type: none"> • PPEs are provided to the workers at working site. • Regular health checks up camps are also organized. • Ear plugs are being provided to the laborers who engaged near noise making machineries.

10.	Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self-employment and jobs.	Noted and agreed. Budget for CER Activities is allocated @2% of the total Project Cost.
11.	Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.	Noted and agreed.
12.	Rainwater harvesting shall be undertaken to recharge the ground water sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.	Not Applicable.
13.	Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	All the mined out material is sent to crushing unit for the making of gitti and boulders. The entire ROM are saleable no waste or dumps are maintained at site.
14.	Waste management plan should be in accordance to the approved mining plan. Trenches /garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) following through the ML area and silts arrested. De-silting at regular intervals shall be carried out.	Noted and agreed Waste Management will be done as per approved Mining Plan.
15.	Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and	Noted and agreed

	<p>maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.</p>	
16.	<p>Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.</p>	<p>Noted and agreed.</p>
17.	<p>Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.</p>	<p>Noted and agreed. Measures taken to Control the air pollution at site:</p> <ul style="list-style-type: none"> • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral. • Water sprinkling is carried out twice a day.
18.	<p>Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically Review of impact of various health measures undertaken (at interval of five years of less) shall be conducted followed by follow up action wherever required.</p>	<p>Occupational Health and Safety Measures is undertaken periodically.</p> <ul style="list-style-type: none"> • PPEs are provided to the workers working site. • Regular health checks up camps are also organized. • Regular health and safety related trainings are also provided to workers.
19.	<p>Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.</p>	<p>Noted, no top soil is available in the mining lease area.</p>

20.	Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be back filled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.	Not Applicable
21.	Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines /other Competent Authority.	Noted. Mining is being done strictly as per the approved mining plan under the supervision of trained miners employed on the mine.
22.	Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall able form a part of afforestation programme besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self-help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined Out area Shall be submitted to the Regional Office of the Ministry every year.	Noted and agreed. Plantation Photographs is aanexed as Annexure IV.
23.	Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April - May), monsoon (August), post- monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF. Central Ground Water Authority and Regional Director, Central Ground Water Board.	Noted and agreed

24.	Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.	Noted and agreed
25.	The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Darn (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.	Not Applicable, as no waste water will be generated from mine.
26.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.	<ul style="list-style-type: none"> • Overloading is avoided. • PUC certified vehicles are used in the transportation of mineral. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral. • Water sprinkling is carried out twice a day.
27.	Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.	Noted and agreed.
28.	Action plan for implementation with respect to suggestions/ improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)	Not Applicable Public hearing will not be conducted because the Project falls under B2 category with Lease area 2.02 Hect which is less than 5 ha.
29.	A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.	Noted and agreed.
30.	Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per	Solid Waste material viz gutkha rappers, plastic bags, glasses etc. are collected and disposed of as per Municipal Solid Waste Management Rule.

	Solid Waste Management rules.	
31.	Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category).	Not applicable As no public hearing will be conducted for projects less than 5 ha area of B2 category.
32.	Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.	Noted and agreed
33.	In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.	Not applicable As the project does not fall within 10 km area of Wild life Sanctuaries.
34.	Project does not fall under any buffer zone of no-development as declared/identified under any law.	The Project Proponent will be ensured that there is no any activity identified/declared under any law within 10 km Buffer Zone.
35.	33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA. Mirzapur every year.	Budget for plantation is also allocated and it will be implemented in consultation with the DFO.

Annexures

Sl. No.	Contents
1.	Annexures 1: ID Proof
2.	Annexures 2: Lease deed
3.	Annexures 3: Approved Mining Plan
4.	Annexures 4: Lab Report
5.	Annexures 5: Site Photographs

Annexure- I
ID PROOF



Annexure- II
LEASE DEED

भारतीय गैर न्यायिक INDIA NON JUDICIAL

CHIEF TREASURY OFFICER

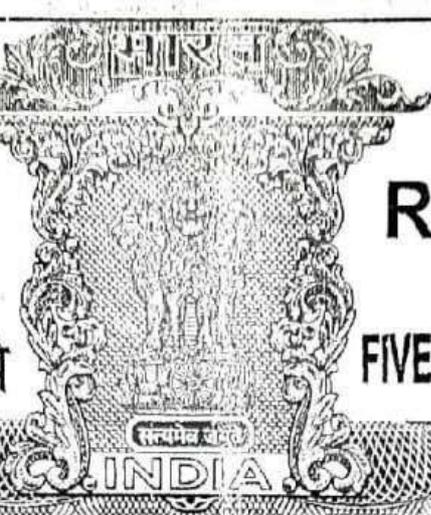
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INDIA

05 MAR 2017



उत्तर प्रदेश UTTAR PRADESH

प्रपत्र एम0एम0 3

खनन पट्टे का आदर्श प्रपत्र

उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 के नियम-14 के अधीन तथा जिलाधिकारी, मीरजापुर के खनन पट्टा स्वीकृत दिनांक- 22/12/2011 ई0 के क्रम में।

यह अनुबंध आज दिनांक-15/11/2014 को उत्तर प्रदेश के राज्यपाल के बीच (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताक्षरकर्ता भी सम्मिलित समझे जायेंगे) एक पक्ष और.....

श्री राजेश भाई पटेल पुत्र स्व0 जगदीश सिंह निवासी ग्राम-शामरसही, पोस्ट-पटिहटा, तहसील-चुना, जनपद- मीरजापुर पेशा ठेकेदारी (जिसे आगे "पट्टेदार" कहा गया है जिस पदावलि में, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे) दूसरा पक्ष.....

चूंकि पट्टेदार ने उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग-1 में वर्णित भूमि 05.00 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थना-पत्र दिया है और उसने राज्य सरकार के पास 20,000/- रुपये की धनराशि प्रतिभूति के रूप में तथा ₹0 1000/- की धनराशि खनन पट्टे हेतु प्रार्थना पत्र के लिए जमा कर दी है। यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुरोधों द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन और सम्पादन किये जाने वाले किरायों, स्वामित्वों, प्रसविदाओं तथा अनुबंधों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार, को निम्नलिखित प्रदान व पट्टान्तरित करती है- ईमारती पत्थर (सैण्ड स्टोन) (जिसे आगे और अभिदिष्ट अनुसूची में "उप खनिज" कहा गया है) की समस्त खानें, ताल्य (Beds), सदरसीम्स (Viens) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, पड़ी हो या हों, उन स्वतंत्रताओं या अधिकारों तथा विशेषाधिकारों के साथ जिनको इसके सम्बन्ध में, उन निबन्धनों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हो, ईमारती पत्थर (सैण्डस्टोन) सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताएँ, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। पट्टाविलेख निष्पादन के दिनांक से दस वर्ष की आगामी अवधि के लिये पट्टेदार का एतद्वारा दिये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिसमें खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित कई किरायों और स्वामित्वों का भुगतान उसमें विनिर्दिष्ट भिन्न-भिन्न

खान अधिकारी

मीरजापुर

प्रभारी अधिकारी

खनिज, मीरजापुर

जिलाधिकारी

मीरजापुर





उत्तर प्रदेश UTTAR PRADESH

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समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धों के अधीन हो, और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है: और एतद्वारा इसके साथ दिये गये पक्षों के बीच में परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(उपर अनिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान वह समस्त भूखण्ड जो जिला-मीरजापुर, तहसील-घुनार के अन्तर्गत परगना-भगवत स्थान ग्राम-भगौतीदेवी पर स्थित है और जिसकी भूखण्ड संख्या-180/2 है तथा जिसमें-5.00 एकड़ क्षेत्र है, जो यहाँ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रेखांकित किया गया है और जिसकी सीमायें निम्नलिखित हैं:-

उत्तर में - 310/2 का क्षेत्र भूखण्ड
दक्षिण में - 310/2 का क्षेत्र भूखण्ड
पूरब में - 310/2 का क्षेत्र भूखण्ड
पश्चिम में - 310/2 का क्षेत्र भूखण्ड
एतदपश्चात् जिसे "उक्त भूखण्ड" कहा गया है।

भाग-2

इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक और स्वागित्त

अपरिहार्य भाटक या स्वामित्व का, जो इनमें से अधिक हो, भुगतान करना-

(1) पट्टेदार पट्टे के प्रत्येक वर्ष के लिये प्रत्येक खनिज के सम्बन्ध में, इस भाग के खण्ड--(2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा। प्रतिबन्ध यह है कि पट्टेदार प्रत्येक खनिज के सम्बन्ध में अपरिहार्य भाटक या स्वामित्व का, जो धनराशि इसमें से अधिक हो, देनदार होगा, किन्तु दोनों का नहीं।

अपरिहार्य भाटक की दर और उसका भुगतान करने की रीति:-

इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुये पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग-1 में वर्णित और पट्टान्तरित (demised) भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर/दरों पर या ऐसी संशोधित दर/दरों पर भुगतान करेगा, जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप से संसूचित किया जायेगा/किये जायेंगे:-

खान अधिकारी मीरजापुर
अधिकारी मीरजापुर

मीरजापुर



भाग-3

सामान्य उपबन्ध

- (1)- नियमों, प्रसंविदाओं और शर्तों के भंग करने पर पट्टा समाप्त किया जा सकता है: यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली-1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा और शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिये युक्तियुक्त अवसर दिया जायेगा। यदि पट्टेदार यथास्थिति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम-77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

(2)- पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेंगा:- पट्टेदार इस उपस्थापन पत्र (Presentation) के आधार पर देय किराये और स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तदपश्चात् तीन कलेण्डर मास के भीतर (जब तक पट्टा इस भाग के खण्ड (1)के अधीन समाप्त न कर दिया जायें, और उस दशा में किसी समय ऐसी समाप्ति के पश्चात् कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में) अपने लाभ के लिये ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन, संरचनाओं और अन्य निर्माण कार्य, परिनिर्माण (Erections) और स्थायी आवास-स्थानों को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा खनन किया गया हो, खड़े किये गये हों, स्थापित किये गये हों या रखे गये हों और जिन्हे पट्टेदार, राज्य को देने के लिये बच्य नहीं है और जिन्हे राज्य सरकार खरीदने के लिये इच्छुक न हो।

(3)- पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गई सम्पत्ति की जब्ती: यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात्, तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनाएँ तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थाई आवास-स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न हटाये जाएँ, यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गई हैं और किसी प्रतिफल का भुगतान किये बिना या उसके संबन्ध में पट्टेदार को कोई हिसाब दिगे बिना, उनकी विक्री करके निस्तारण ऐसे रीति से किया जा सकता है जो राज्य सरकार उचित समझे।

खान अधिकारी
श्रीरजापुर

खान अधिकारी
श्रीरजापुर

21/12/1961





(4)- ठेकेदार के माध्यम से स्वामित्व और अपरिहार्य भाटक की वसूली करना:

यदि राज्य सरकार इस प्रकार निर्देश दे, तो पट्टेदार इस उपस्थापना-पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले ठेकेदारों को राज्य सरकार द्वारा नियम रीति से ऐसी अवधियों में करेगा, जो विनिर्दिष्ट की जायें।

(5)- नोटिसें:

इस उपस्थापना-पत्र द्वारा पट्टेदारों को दिये जाने के लिये अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिये नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गई हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिये दे और प्रत्येक ऐसी तामील पट्टेदारों पर उचित और वैध तामील समझी जायेगी और उसके सम्यन्ध में उसके द्वारा न तो आरतते की जायेगी और न उसे चुनौती दी जायेगी।

(6)- स्टाम्प शुल्क:

स्टाम्प शुल्क के प्रयोजन के लिये पट्टान्तरित भूमि से पूर्वानुमानित स्वामित्व प्रति वर्ष देय वार्षिक अपरिहार्य भाटक है।

(7)- निर्देशक, भूतत्व एवं खनिकर्म, उ०प्र० अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश-पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निरसरण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते हैं तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरदायी होगा।

(8)- खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते हैं, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा।

खनन कार्य से किसी वन-सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के परीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेतु वन क्षेत्र में मार्ग का निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार को नहीं दिया जायेगा।

खान अधिकारी
मीरजापुर

मीरजापुर

मीरजापुर



उत्तर प्रदेश UTTAR PRADESH

Y 715031

उपखनिज का नाम	प्रति एकड़ निश्चित किया गया अपरिहार्य भाटक	पट्टान्तरित भूमि का क्षेत्रफल	देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक
1	2	3	4	5
ईमारती पत्थर (सेण्ड स्टोन)	रु० 32,000.00	05.00 एकड़	रु० 16,00,000.00	रु० 16,00,000.00

उक्त देय वार्षिक अपरिहार्य भाटक का भुगतान अग्रिम रूप से प्रत्येक वर्ष में दिनांक- 15-11-2014, 14-11-2015, 14-11-2016, 14-11-2017, 14-11-2018, 14-11-2019, 14-11-2020, 14-11-2021, 14-11-2022, 14-11-2023 को पट्टेदार द्वारा किया जायेगा।

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टा वर्ष के पूरा होने के एक माह के भीतर उस जिले के मुख्यालय के राजकीय कोषागार में, जिसमें धृत पट्टा स्थित हो, ऐसा लेखा शीषक के अन्तर्गत जमा करके, जैसा कि समय-समय पर विनिर्दिष्ट किया जाय, प्रति वर्ष किया जायेगा।

(3) स्वामित्व की दर और उसके भुगतान की रीति:-

इस भाग के खण्ड (1) के नियमों के उपबन्धों के रहते हुये पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करें, पट्टे पर दिये हुये क्षेत्र से उसके द्वारा हटाया गया/हटाये गये किसी खनिज/किन्ही खनिजों के सम्बन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

(4) साधारण डालू और मोरम का पट्टा न होने के कारण इस प्रस्तर में उल्लिखित शर्त लागू नहीं होगा।

(5) अपरिहार्य भाटक और स्वामित्व कटौती आदि मुक्त होंगे:-

इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को विहित तिथि पर और ऐसी रीति से किया जायेगा जो राज्य सरकार विहित करे। पट्टे पर स्वीकृति उप खनिज के परिवहन हेतु प्रपत्र एम०एम०-11 प्राप्त करने के लिये पट्टेदार देय स्वामित्व (रायल्टी) का भुगतान अग्रिम रूप से करेगा।

(6) स्वामित्व के संगणन की रीति:-

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिये पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको/उनको भेजने की रीति का सही-सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वहन की निबन्धन संख्या, वाहन के प्रभारी व्यक्ति, वाहन द्वारा परिवहन किये खनिज/खनिजों

खान अधिकारी पत्रासी अधिकारी

मीरजापुर

स्वामित्व. मीरजापुर

मीरजापुर



का विवरण और परिणाम का उल्लेख करेगा, जो प्रपत्र एम0एम0-11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, राज्य सरकार सामान्य या विशेष आदेश आदेश द्वारा विनिर्दिष्ट करे। नियम-63 के अधीन प्राधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हें राज्य सरकार नियमावली के अधीन समय-समय पर प्राधिकृत करे, स्टाक में रखे गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0-11 में उल्लिखित खनिज/खनिजों का लेखा उसके/उनके भार का परिणाम की जाँच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय, के क्षेत्रिय कार्यालय को पूर्ववर्ती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0-12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर 2000/- (दो हजार रुपये) की धनराशि का भुगतान करेगा।

(7) प्रपत्र एम0एम0-11 का भुगतान के आधार पर दिया जाना:-

पट्टेदार, जिलाधिकारी के कार्यालय से प्रपत्र एम0एम0-11 की पुस्तिका, जैसा नियमावली के नियम-70 के (1) में अपेक्षित है, भुगतान करने पर प्राप्त करेगा।

(8)-नियत समय पर भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही:

यदि पट्टेदार द्वारा इस उपस्थापन पत्र के निर्बन्धनों और शर्तों के अधीन किसी भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह ऐसे अधिकारी के प्रमाण-पत्र पर, जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करे, उसी प्रकार से वसूल की जा सकेगी, जिस प्रकार से मालगुजारी का बकाया वसूल की जाती है।

(9)- उप खनिजों की स्वामित्व/वार्षिक अपरिहार्य भाटक की दरों का पुनरीक्षण प्रत्येक तीन वर्ष पर किया जायेगा।

(10)- पट्टेधारक स्वीकृति के तीन मास के अन्दर भारतीय खान ब्यूरो द्वारा अनुमोदित प्राविधिक व्यक्ति से स्वीकृत क्षेत्र की खनन योजना तैयार करा कर जिलाधिकारी के माध्यम से निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, लखनऊ को अनुमोदन हेतु प्रस्तुत करेगा। उसके पश्चात ही नियमावली-1963 के नियम-34 के प्राविधानों के अन्तर्गत प्रस्तुत खनन योजना के अनुसार खनन कार्य प्रारम्भ करेगा। यदि पट्टेदार अनुमोदित खनन योजना के प्रतिकूल खनन कार्य करता पाया जायेगा तो उसके विरुद्ध दण्डात्मक कार्यवाही करने के साथ ही खनन पट्टा निरस्तीकरण की कार्यवाही की जायेगी।

(11)- नियमावली-1963 के नियम-36 के प्राविधानों के अन्तर्गत पट्टेदार प्रत्येक आगामी मास की दस तारीख तक दिगत मास में खनिज की विभिन्न श्रेणी के उत्पादन एवं निकासी की मात्रा का घनमीटर में विवरण जिलाधिकारी एवं निदेशालय के सम्बन्धित क्षेत्रीय कार्यालय को प्रस्तुत करेगा।

खान अधिकारी
शीरजापुर

पट्टेदार अधिकारी
श्रीमान. शीरजापुर

श्रीमान. शीरजापुर





- (9)- पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृत क्षेत्र के आस-पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।
- (10)- पट्टेदार द्वारा अपने पक्ष में प्राप्त किये गये समस्त प्रपत्र एम0एम0-11 (खन्ना) का उपयोग केवल अपने खनन पट्टा क्षेत्र से उत्पादित उप खनिज की निकासी हेतु ही किया जायेगा।
- (11)- पट्टेदार द्वारा अपने क्षेत्र से उत्पादित उपखनिज की निकासी सूर्योदय के पश्चात और सूर्यास्त के पूर्व ही करनी होगी।
- (12)- पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में जब किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।
- (13)- किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्राविधानों, मा0 उच्चतम न्यायालय के आदेश दिनांक 12.12.1998 एवं उ0प्र0 उप खनिज (परिहार) नियमावली, 1983 के सभी नियमों व खनन पट्टों के सम्बन्ध में समय-समय पर निर्गत समस्त शासनादेशों का अनुपालन सुनिश्चित करना आवश्यक होगा।
- (14)- स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।
- (15)- अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।
- (16)- खनन पट्टा स्वीकृत क्षेत्र में विस्फोटक/ब्लास्टिंग का प्रयोग विना लाईसेंस प्राप्ति प्रतिबन्धित होगा। इसके साक्ष्य के रूप में यह उपस्थापन-पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निर्धारित किया गया।

उत्तर प्रदेश के राज्यपाल के लिये ओर उनकी ओर से-

1. जे. सी. जिबेटी जिलाधिकारी सीतापुर
2. ओम प्रकाश शर्मा जिलाधिकारी, सीतापुर
3. जयशंकर प्रसाद जिलाधिकारी, सीतापुर

की उपस्थिति में जिलाधिकारी, मीरजापुर द्वारा हस्ताक्षरित।

1. एन. एन. शर्मा जिलाधिकारी, मीरजापुर
2. डी. एन. शर्मा जिलाधिकारी, मीरजापुर

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित।

खान अधिकारी

मीरजापुर

खान अधिकारी
मीरजापुर

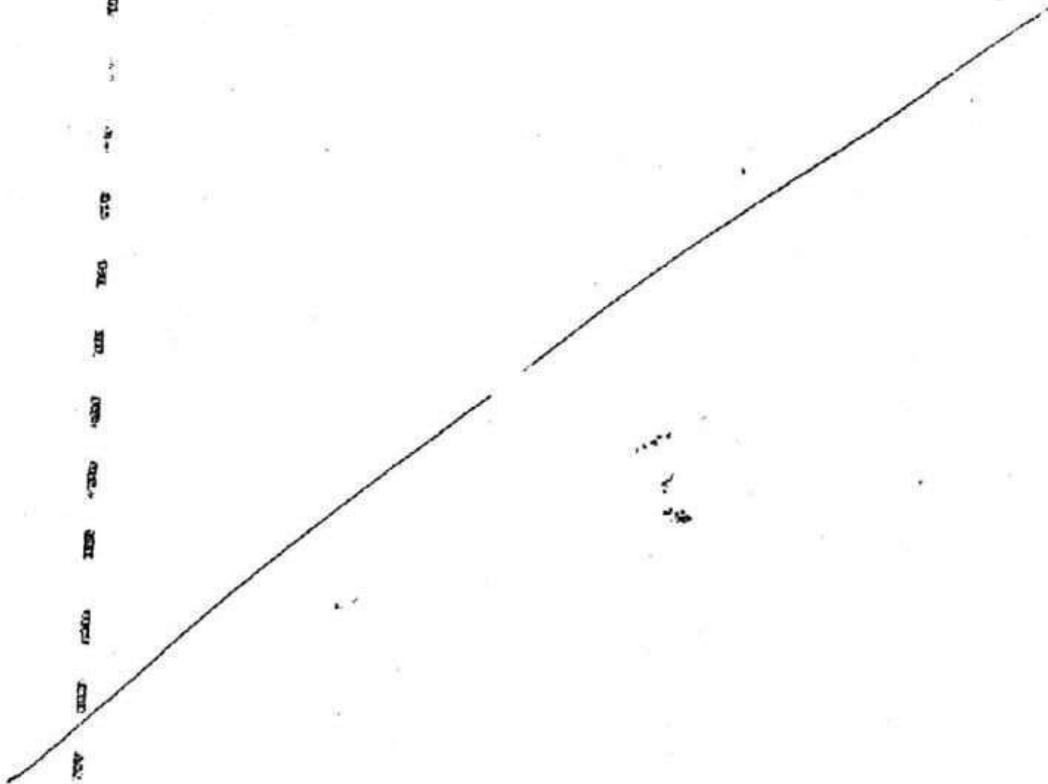
जिलाधिकारी
खनिज, मीरजापुर

जिलाधिकारी
मीरजापुर



उत्तर प्रदेश UTTAR PRADESH

AW 466886



स्वामि अधिकारी
- श्री बोरबापुर

[Signature]
प्रभारी अधिकारी
- श्री बनिज, भोरबापुर

श्रीराम हथेली





उत्तर प्रदेश UTTAR PRADESH

AW 466887

रजाम अधिकारी
मोरजापुर

[Signature]
प्रभाषी अधिकारी
खनिज, मोरजापुर

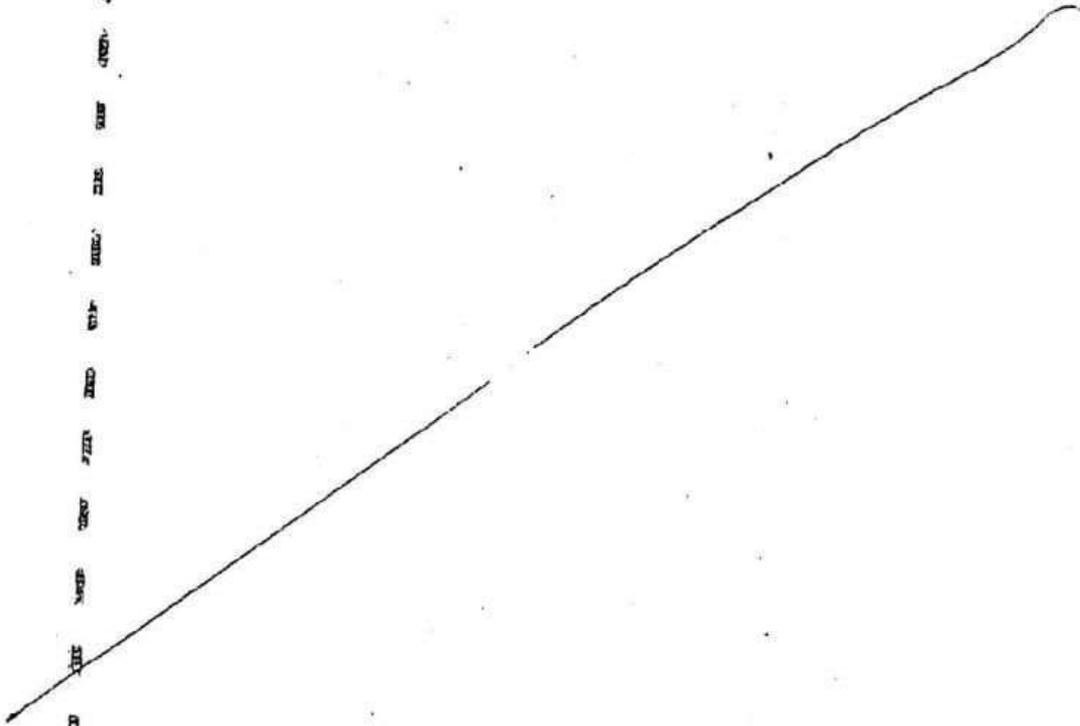
[Signature]
विनयमहाराज





र प्रदेश UTTAR PRADESH

AW 466888



स्वाम अमितेश्वरी
न बाराबापुर

पभारी अमितेश्वरी
न बाराबापुर

Handwritten signature



Annexure- III
Approved Mining Plan

COPY FOR LESSEE

MINE PLAN

AND PROGRESSIVE MINE CLOSURE PLAN

(Submitted under Rule 34 of U.P. MMCR-1963)

FOR

BUILDING STONE (SANDSTONE)

AT

VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR

DISTRICT- MIRZAPUR (U.P.)

AT GATA NO. 180/2

AREA 5.0 ACRE [2.02 HA]

LEASE PERIOD—15.11.2014 TO 14.11.2024



APPLICANT/LESSEE

SRI RAJESH BHAI PATEL

S/O LATE. SRI JAGDISH SINGH

R/O VILL- RAMARSAHI, TEHSIL- CHUNAR

DISTRICT- MIRZAPUR (U.P.)

Directorate of Geology and Mining, U.P.

APPROVED

with / without condition vide letter

No. 1502/JMP/14 dated 26/12/14

PREPARED BY

UMESH PRATAP SINGH CHAUHAN

RQP/DDN/165/2005/A

DIRECTOR

(VALID UPTO 16.03.2015)

4/366, VIKASH NAGAR, LUCKNOW-226022; PHONE 9415195796

Email: ups.chauhan@rediffmail.com

PREPARED ON 12.12.2014

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U. P. S. CHAUDHARI
 U. P. S. CHAUDHARI
 M. S. K. D. DELOPPAE
 Mining Engineer, Coal Plant
 No. 10

INTRODUCTION

Mining is a major contributor (2nd) to the national GDP (4%) occupying about 0.11% of total land area (329 m ha) and providing employment generation 1.1 million people (4 %) of the country **(Saviour, M.N)**

Mining is essentially a destructive development activity where ecology suffers at the altar of economy. Scientific mining operations accompanied by ecological restoration and regeneration of mined wastelands and judicious use of geological resources, with search for eco-friendly substitutes and alternatives must provide sensational revelation to the impact of mining on human ecosystem.

Sandstone reserves in India are spread over the states of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Madhya Pradesh, Meghalaya, Mizoram, Karnataka, Orissa, Punjab, Rajasthan, Uttar Pradesh, Tamil Nadu and West Bengal. In Uttar Pradesh, sandstones suitable for making slabs and tiles are located in Agra, Mirzapur, Lalitpur, Allahabad and Sonbhadra districts. due to increasing demand of sandstones in development of parks, memorials and busts has led to increase in business for mine owners. However, present project pertains to aggregate mining.

In Uttar Pradesh, revenue generated from mining of Minor Minerals contributes 60% of total income generated from mining implying that mining of minor minerals is equally important to the state.

This proposal is being prepared for an area of of about **2.02 Ha in village Bhagautidei ,Teh- Chunar, District-Mirzapur, Uttrar, Pradesh.** Applicant **Sri Rajesh Bhai Patel S/o Late Sri Jagdish Singh** intends to mine out the mineral from this area. The applicant approaches us to develop a scientific, environment friendly mine plan for this area. His consent is attached as

Annexure—I.

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M.Sc. (Geol.) U. P. ROPFAE
Mining & Geology Department
ROPA/GEOL/...

CHAPTER 1

1.0 GENERAL

a)	Name of the applicant	:	Sri Rajesh Bhai Patel
	Address		S/O Late Sri Jagdish Singh
	District		R/O- Vill-Ramarsahi, Teh- Chunar, Dist.-Mirzapur (U.P)
	State		Mirzapur
	Pin Code		Uttar Pradesh
	Phone		
b)	Status of the applicant		
	Private individual		Yes
	Cooperative		No
	Private Company		No
	Public Company		No
	Public Sector Undertaking		No
	Joint Sector Undertaking		No
	Other		No
c)	Mineral(s) which the applicant intends to mine		Building Stone (Sand Stone)
d)	Period for which the mining lease is required or granted / renewed		10 Years Lease is granted on dated 15.11.2014. Lease is valid up to 14.11.2024. Copy of Lease Deed & other relevant papers are attached as Annexure II
e)	Name of the RQP preparing the mining plan		Umesh Pratap Singh Chauhan
	Address		4/366, Vikash Nagar, Lucknow-226022
	Phone		9415195706
	Fax		-
	Registration No.		RQP/DDN/165/2005/A
	Valid upto		16.03.2015
f)	Name of the prospecting agency		-
	Address		-

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CHAPTER 2

2.0 LOCATION

a)	Details of area (with location map)	: Attached as Plate No. 1
	District and State	Mirzapur, Uttar Pradesh
	Taluka	Chunar
	Village	Bhaghtidei
	Khasra No./ Plot No./ Block Range / Felling Series etc.	Bhukhnd no. 180/2
	Area (hectares)	2.02 ha [5.0 Acre]
	Whether the area is in forest (please specify whether protected, reserved etc.) area (hectares)	No
	Ownership / Occupancy	Private Individual
	Latitude and Longitude	Latitude 25° 02'38.50" N to 25° 02' 39.81"N Longitude 81°58' 31.76" E to 81°58' 33.57" E
	Land Use Pattern	Pasture land (Land with or without scrub)

- b) **Attach a location map showing boundaries of the mining lease, adjoining area, roadways, railways, natural drainage system and other surface features, if any. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However if none of these are available, the area should be marked on a plan prepared especially for the purpose on a scale of 1 : 50000 linking it with any important reference point available in and around the area.**

Lease area on cadastral map is shown in **Plate No. 4**. Key Plan Buffer Zone showing 5 Km radius area along the periphery of lease in Survey of India Toposheet/google image is shown in **Plate No. 2 & 3**. Surface Plan is attached as **Plate No. 5**.

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CHAPTER 3

3. GEOLOGY AND EXPLORATION

- a) Describe briefly the general topography explaining whether it is a plain land or a hilly area and local geology of the mineral deposit within the leasehold. Attach a geological plan on 1:1000 / 1:2000 scale with 3-10 m. contour interval.

Topography

This is small mining area comprising only 2.02ha land. The area shows topography in original as mining activity in past is very limited. Almost all of the area is covered by weathered sandstone /top soil. Mining activity is very limited in a small pits. The hillock having mild slope in all the directions. Hillock trends NW to SE. Mining activity in the area is very limited. The depth of pit is 3 to 5 m. Lease area has a gentle slope towards South East. The highest RL about 109.45 m is towards North West direction where as the lowest point is about RL 104.20 m is towards South East in the area. Lease area comprises pasture land. There is no agricultural land within area. Topography is shown in **Plate no. 5**.

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Geology

Regional Geology-

The sandstone of this area is of upper part of Kaimur plateau. The geology of the area belongs to Vindhayan Super Group. Geologically the area comprises of upper vindhyan formations consisting of Sandstone/sandstone, quartzite and shale. Vindhyan formation is overlain by quaternary alluvium, which was deposited on the eroded basement. Upper vindhyayan formation represented by kaimur series are divided into two groups the upper and lower. The lower kaimur consists of quartzite and silicified shales at the base followed by susnai conglomerates. The top of lower Kaimur is characterized by thick shales belonging to Vijaigarh shales. The upper kaimur are represented by brown to red, fine grained sandstone followed by white chandraul quartzite.

Geology of the area:

The Vindhya mountains range rises in Mirzapur district and extends to the south west. The soil is generally red and the terrain generally rocky in the District Geology. The geological formations met with in the area are the quartzites of Vindhyan System and Quaternary alluvium. The quartzites are found in the central and the southern parts of the area, forming hills and highlands. They strike NE-SW to ENE-WSW dipping at high angles towards north-west. Two main sets of joints present in the quartzites are bedding joints and vertical dip joints. Alluvium in the area is found in the extreme northern part and on either side of the river Ganga. It is also found locally in scattered patches throughout the area. Alluvium of the area comprises clay, silt, sand and occasionally, kankar.

Local Geology:

The top soil is present all the over the lease area which was derived from the weathering of the surrounding rock type and the Sandstone of the area. Beneath this top soil cover mineral sandstone is found. The colour of Sandstone is light yellow. The Sandstone of the area is medium to fine grained. The thickness of soil has been considered about 0.10m.

(B) Structure of the Deposit:

The terrain in Mirzapur District is hard rocky and the soils are residual, well-drained entisols and alfisols, derived from recent alluvium and Kaimur sandstones (Dhandraul orthoquartzites), sandy to sandy loam and

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Mirzapur District
1971

reddish to reddish brown in colour. The entisols are formed in recent alluvium, in the northern part of district along gangetic alluvium. The geology has affected the socio-economic structure of the region.

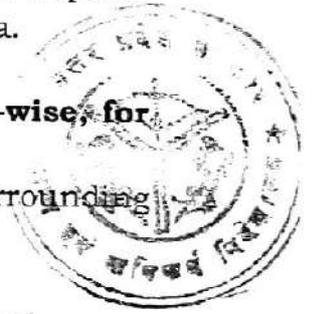
A surface plan showing geology of the area is given as **Plate No. 5**.

- b) **Describe briefly prospecting / exploration work done to date viz. geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.**

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. There is no any possibility of other mineral to be found in the area.

- c) **Describe briefly, exploration proposed to be carried out year-wise, for the next five years indicating same on the geological plan.**

It is apt to reiterate here that mining is being carried out in surrounding areas hence, year wise prospecting proposal is not given.



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CHAPTER 4

4. RESERVES

- a) Give estimates of geological reserves along-with grade under Proved, Probable and Possible categories by standard method of estimation supported by analytical reports.

The area has a gentle slope towards east direction. Summary of geological reserves is as below:

	Particulars	UNFC classification	Reserves in cum
1	Proved Category Reserves	111	525990
2	Probable Category Reserves	122	175330
3	Possible Category Reserves	333	95840
	Total		282785

Method of estimation of Geological Reserves:

- Geological reserves have been estimated by the cross section area method.
- Geological Cross sections at a interval of 55m & 54m has been prepared to estimate the geological reserves.
- The area of mineral in each section is calculated. Average area in between two sections has been calculated. For example if area of section 1-1' comes "A" and area of section 2-2' comes "B" then the average area in between section 1-1' to 2-2' will be $(A+B)/2$.
- The average area has been multiplied by the distance in between two sections to get the volume.
- Recovery factor of 95% has been considered to get the recoverable reserves.
- The overburden is soil cover/weathered sandstone. The thickness of soil has been considered in 0.10m
- Production of soiling gitti has been considered 95% by volume wise.

Categorization of Geological Reserves

On the surrounding nearby areas, mining activities have gone more than 42m deep from the topography of the area. Considering this in account following criteria has been adopted:


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Proved Category Reserves:

All the quantity occurring up to 30mRL below from the surface layer has been considered as "Proved Category".

Probable Category of Reserves:

All the quantity occurring 10m vertically below the proved reserves has been considered as "Probable Reserves".

Possible Category of Reserves:

All the quantity occurring 5m vertically below the probable reserves has been considered as "Possible Reserves".

Geological Cross Sections showing the category is given as **Plate No. 5**

The detail of geological reserves area given in table below:

GEOLOGICAL RESERVES

SECTION ALONG	AVERAGE AREA IN BETWEEN SECTIONS IN SQM	DISTANCE IN BETWEEN SECTIONS IN M	GEOLOGICAL RESERVES IN CUM	RECOVERABLE RESERVES 95% IN CUM
PROVED CATEGORY OF RESERVES				
1-1'	4350	55	239250	227288
2-2'	5310	54	286740	272403
TOTAL			525990	499691
PROBABLE CATEGORY OF RESERVES				
1-1'	1450	55	79750	75763
2-2'	1770	54	95580	90801
TOTAL			175330	166564
POSSIBLE CATEGORY OF RESERVES				
1-1'	800	55	44000	41800
2-2'	960	54	51840	49248
TOTAL			95840	91048


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b) Indicate mineable reserves by slice plan/level plan method as applicable as per the proposed mining parameters

The mineable reserves have been computed by slice plans. 7.5m wide barrier zone has been left all along the lease boundary. Benches/slices from RL 108 m up to RL 63 m have been drawn on Conceptual Plan/Ultimate Pit plan. The thickness of slice (the height of bench) has been taken 3 m to estimate the mineable reserves. Details of mineable reserves are as below:

MINEABLE RESERVES

Slice/Bench Level in m	Average area of Slice in SQM	Thickness of Slice/Bench height in m	Reserves ROM (cum)	Mineable Reserves (95%) in cum	SOIL IN CUM
108	6000	3.0	18000	17100	900
105	12300	3.0	36900	35055	1045
102	16800	3.0	50400	47880	1520
99	15400	3.0	46200	43890	1310
96	13912	3.0	41736	39649	0
93	12780	3.0	38340	36423	0
90	11560	3.0	34680	32946	0
87	10400	3.0	31200	29640	0
84	9375	3.0	28125	26719	0
81	8024	3.0	24072	22868	0
78	6944	3.0	20832	19790	0
75	6424	3.0	19272	18308	0
72	5490	3.0	16470	15647	0
69	4760	3.0	14280	13566	0
66	3780	3.0	11340	10773	0
63	1200	3.0	3600	3420	0
Total			435447	413674	4775

The ultimate Pit Plan/Conceptual Plan is given in Plate No.7

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CHAPTER 5

5.a) DEVELOPMENT AND PRODUCTION PROGRAMME

- a) Outline briefly, year-wise, development and production programme for the first five years including precautions to be observed to prevent haphazard excavation of pits, scattering of waste and sub-grade mineral and avoidable loss of mineral in ground.

Existing Method

This is small mining area comprising only 2.02ha land. The area shows topography in original as mining activity in past is very limited. Almost all of the area is covered by weathered sandstone /top soil. Mining activity is very limited in small pits. The hillock having mild slope in all the directions. Hillock trends SW to E. Mining activity in the area is very limited. The depth of pit is 3 to 5 m. Lease area has a gentle slope towards South East. The highest RL about 109.45 m is towards North West direction where as the lowest point is about RL 104.20 m is towards South East in the area. Lease area comprises pasture land. There is no agricultural land within area. Topography is shown in **Plate no. 5.**

Planning in brief & Proposed Production

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- Bench height will be kept 3m.
- Width of working bench will be kept not less than 50 m. At any place width of bench should not be less than height.
- Mining will be done from the highest level of RL 108 m.
- Top soil will be scraped out and used maintaining the road and developing green belt all along the lease boundary
- Overall slope of pit shall be maintained 45degree

This will be an open cast semi mechanized mine. Blasting will be done as & when required. Jack hammer, Compressor, Pokland, Dumper Tractor etc. will be deployed to fascinate the mining. Overburden mainly top soil will be removed carefully and stacked at earmarked temporary places. After scraping the top surface blast hole will be drilled with the jack hammer & Compressor. Blasted material will be loaded into dumper, tractor trolleys and dispatched. Big boulder will be further broken into khanda, dhoka, soling gitti etc.

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Production 1st Year

Mining will be started from the higher side of the lease. About 85,000 cum mineral is proposed to be excavated in this year. Following benches will be worked during the year:

Bench RL in M	Opening balance in cum	Production in cum	Closing balance in cum	Soil in cum
108	18000			
105	36900	18000	0	900
102	50400	36900	0	1045
Total	105300	85000	20300	900
			20300	2845

Production 2nd Year

Existing benches will be further extended to achieve the production. About 85,000 cum mineral is proposed to be excavated in this year. Following benches will be excavated in this year:

Bench RL in M	Opening balance in cum	Production in cum	Closing balance in cum	Soil in cum
102	20300	20300	0	620
99	46200	46200	0	1310
96	41736	18500	23236	0
Total	108236	85000	23236	1930

Production 3rd Year

Existing benches will be further extended to achieve the production. About 85,000 cum mineral is proposed to be excavated in this year. Following benches will be excavated in this year:

Bench RL in M	Opening balance in cum	Production in cum	Closing balance in cum	Soil in cum
96	23236	23236	0	0
93	38340	38340	0	0
90	34680	23424	11256	0
Total	96256	85000	11256	0

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Ultimate Pit & Life of Mine

Lease area is small. 7.5m wide strip all along the lease boundary has been left. Top RL 108 m upto RL 63 m benches will be worked during the entire life of mine. The top soil having a thickness of 0.10m will be scraped out carefully and used to maintaining the mine road and plantation. The total mineable quantity of mineral is **435447** cum. Considering a production of about **85,000** cum per annum the life of mine will be about **5.12** years.

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5.b) MANPOWER DEPLOYMENT:

State average daily employment and statutory personnel under MCDR, 1988.

1) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least first class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency. Following personnel will get employment in this mine.

Manager/Supervisor	2
Skilled	10
Semiskilled	17
Unskilled	22
Total	51

2) Site Services

Site service will be provided at site. These are in temporary in nature. For the better yield in day today work following site services will be provided at mine site:

- i) Office, Store, First Aid Centre etc.
- ii) Drinking water shed
- iii) Rest shelter

**5.c) USE OF MINERAL:**

Describe the utilization of mineral and the type of industry (please specify) to whom it will be sold or is being sold.

The mined out material is building stone (Sandstone). Material is used housing & building industry. The material is also used in construction industry. Big sized boulders are crushed into sized small stone which is used in laying railway track and road making. Material is sold to crushers for this purpose.

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CHAPTER 6

6.0 WASTE DISPOSAL ARRANGEMENTS

Describe briefly the arrangements made for top soil, mineral rejects and waste disposal including precautions taken in selection of disposal site(s) along with their respective quantity likely to be generated for the five years (Indicate locations of the same on surface plan).

The average thickness of top soil/weathered sandstone is about 0.1 m. Whenever mining activity will be undertaken on the top benches/fresh surface, top soil/weathered sandstone will be removed. The details of soil excavated are shown in the table given ahead —

Particulars	In-situ Top Soil (cum)	Top Soil after swelling (cum) 120%
First Year	2845	3414
Second Year	1930	2316
Third Year	0	0
Fourth Year	0	0
Fifth Year	0	0
Total	4775	5730

The quantity of top soil/weathered sandstone removed is very limited. As such, almost all the mineral excavated from mine has a ready market and there is no waste material available to be back filled. Hence, in such circumstances, there is no plan for back filling and concurrent rehabilitation. It is proposed that the soil will used to maintain the road and to create a green barrier along the lease/mine boundary.


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CHAPTER 7

7. RECLAMATION PLAN

Describe briefly the year-wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

Lease area is small consisting 2.02 ha land. All the excavated material has a ready market. No solid waste will be generated. Only top soil generated if any during mining activity will be used to maintaining the road and to create a green barrier on the 7.5m wide strip along lease boundary.

The quantity of top soil removed is very limited. As such, there is no plan for back filling and concurrent rehabilitation in view of no waste material available to be back filled. It is also proposed that the soil will be used maintaining the road and plantation along the lease/mine boundary to create a green barrier. In such circumstances, the pit ultimately serve the purpose of pond for the locals.

Though the mining area is stony but a green barrier on 7.5m wide strip is to be developed all along the lease boundary. Besides above a 50m length on 7.5m wide strip is also proposed to be planted during the first 3 years period. Before the onset of monsoon, during March to May pits for planting will be prepared in advance. Pits will be dug out at a suitable distance. The size of pit will be 0.5m x 0.5m. These pits will be kept open for 10-15 days. Adrilin will be spread on the pits to avoid white aunts. Cow dung and soil will be added to these pits. Plantation activity on these pits will be started during the monsoon period. Local species will prefer in plantation. The strip plantation is shown in working plan.

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CHAPTER 9

9. ANY OTHER RELEVANT INFORMATION

9A. Blasting

Blasting, if required will be done occasionally with the permission of Controller, Explosive Agra. No objection certificate will be obtained from the District Magistrate office. Blasting will be done in the supervision of competent blaster.

25mm diameter hole having depth 0.5m to 1.5m with a spacing of 1m in a single row or double row with the help of Jack Hammer & Tractor mounted compressor will be drilled in such a manner that—

- Bench height will be kept 3m.
- Velocity of broken pieces shall maintain less than 25mm/sec.
- Noise shall be less than 90 dbA
- Air pollution shall be minimal.
- Blast out material should not go far.
- Chances of secondary blasting shall be minimal.



Precaution during blasting:

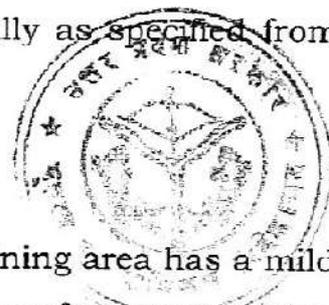
Following precautions will be undertaken and follow strictly

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger round, infrequently can't be better supervised, causing nuisances. Further the


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villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.

8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.
12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.



9B. Mine Drainage

The mining lease shows rough undulating topography. Mining area has a mild slope towards south west. Rainy water flows through surface topography. There is no perennial drainage within the lease area. Ground water table is to be expected about 70 feet bgl. The mine working is proposed up to 12m (40 feet approx). Thus ground water table is not expected to disturbed due to mining. There will be a pit due to mining activity. Water will be filled into mining pits during rainy season. This water will be pumped back before start of production. The pumped out water will flow on the basis of topography.

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CHAPTER 10

10.0 ENVIRONMENT MANAGEMENT PLAN

10.1 BASE LINE INFORMATION

Land use/Land Cover

Existing Land use of the area is barren land.

Water Regime

Surface Water: Lease area has a mild slope towards North. There is no perennial drainage in the mining lease area. Hand Pumps are the source of drinking water in the area.

Ground Water: Water level in wells varies 70-75m bgl. However, it varies 0-5 m during monsoon season.

Flora & Fauna:

There is a thin layer of top soil present in the area. Below soil cover hard rock of sandstone is present. The mining area is devoid of trees, however small bushes of local species are present in nearby areas. Tree species like pipal, mango, Neem, Ber, Babool etc are common in nearby areas. Shurbs like Kaner, Madar, Dhatura, Makoi, Munj are a few common species found in surroundings. Amphibians and reptiles are common in such type of habitat. Pigeon, Parrot, Owl, Nilkanth and Sparrow are a few common species of birds found surroundings of the area.



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Climate

Temperature: Maximum temperature approx 47-49°C during the summer season in the month of May-June and minimum temperature 3-4°C during the December- January.

Rain Fall: Maximum rain fall in the month of July August is around 108mm.

Social Environment:

Peoples, mainly in this area belong to Hindu community. As of the 2011 census, Mirzapur-cum-Vindhyachal municipality had a population of 233,691 and the urban agglomeration had a population of 245,817. The municipality had a sex ratio of 869 females per 1,000 males and 11.9% of the population is under six years old. Effective literacy was 78.25%; male literacy was 83.85% and female literacy was 71.80%.

Occupation

The main business in Mirzapur is carpet manufacturing. Manufacturers range from very small (with less than \$100,000 in assets) to medium sized (with around \$10M in assets). Most of the carpets are sold internationally as India has a limited market for carpets. The second main business is of metal pots (brass). The other occupation in the area is agricultural. Teaching, small business, mining is the other main occupations in nearby villagers.

Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

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Social Building & Historical Monuments:

No such building/monument is located within 2 km periphery of this mine. Panchayat Ghar is common in the surrounding villages.

10.2 Impacts & Mitigation

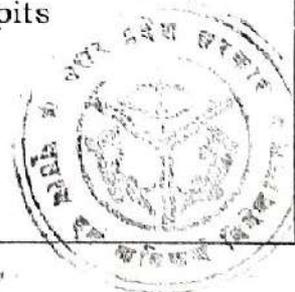
The possible impacts and their mitigation are described ahead:

Sl. No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Lease size pit will be made due to mining activity which will be developed as a pond.
2	Flora and Fauna	As stated earlier the core zone of activity is barren. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated. Mining is being proposed in a small piece of land. There will be a pit due to Mining. 7.5m wide strip is proposed to develop a green belt.
3	Air Pollution	During the mining dust particle will be generated. Air pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done occasionally. Mining activity will be done only day hours. Earmuffs will be provided to workers of loading points. Thick green 7.5m strip is also proposed to be built up all along the mining lease.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place. Therefore, there is no R & R Plan.

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Remedial measures suggested for this mining (if any) is as below:

Activity	Probable Impact	Remedial Measure suggested
Drilling/Blasting	Generation of Particulate Matter and noise	For Particulate Matter Regular water sprinkling in haul roads & work site. Dust collection system will be adopted wherever necessary
Loading	Generation of Particulate Matter and noise	
Transportation	Generation of Particulate Matter and noise	
Overall	Change in Land-Use — The land use is mainly rocky barren. Ultimate land-use will be a water reservoir and part of rocky barren area will be developed as fields for agriculture.	For socioeconomic status A comprehensive Rural Development Programme for surrounding community, besides direct and indirect employment
	Loss of vegetation — The vegetation is sketchy, The plantation to be undertaken will add more than removal	For Loss of Vegetation Massive Plantation in the surrounding area in consent with community, besides, development of a vegetative barrier.
	Change in water balance — The water table is deep (occurs as pocket) and not likely to interfere with mining. The ultimate land-use, a water reservoir will add to base flow	For Water Contamination • Toe retaining walls along the dumps to check washouts • Check dams in course of outgoing rain water or Water harvesting pits
	Contamination of surface water — The granite being an inert rock, the water passing through it will not get any adverse effect.	



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Environment Management

Solid Waste management

The top soil layer is very thin. Only soil as a solid waste is generated during the course of mining. All the material collected from the proposed mine is saleable.

Soil will be scraped out and stacked properly in the 7.5m strip left all along the lease boundary.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatched to buyers. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility

Lessee/applicant propose to develop a comprehensive Rural Development Programme through a wide spread contact programme using FGDs and PRAs. The Rural Development plan will include

- ❖ Enlistment of rural poor from BPL List and field survey
- ❖ Available Resources within the area
- ❖ Assessment of skills, if any, available


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- ❖ Study of the self employment programme already running in the area
- ❖ Identification of gaps in the programmes
- ❖ Development of schemes for bridging the gaps
- ❖ Study will also be conducted for dove-tailing with running programmes

Besides above, a comprehensive afforestation programme will be decided in consent with community. Planting in pits prepared well in advance of planting is a common in practice. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babool etc and shrubs like Kaner, Madar, Dhatura, Makoi, Munj etc will be preferred to plant.

CONCLUSION

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages.

Hence this mining plan may kindly be approved at earliest.


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PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

- (a) **Name of Applicant:** Sri Rasjesh Bhai Patel S/O Late Sri Jagdish Singh
R/O- Vill-Ramarsahi,
Teh- Chunar, Dist- Mirzapur
(U.P)
- (b) **Status of Lessee:** Private Individual
- (c) **Location:** The area is situated at Gata No.180/2 in the village Ramarsahi, of Chunar Tehsil in district Mirzapur. The site is shown in **Plate No. 1.**
- d) **Extent of Lease area:** 2.02 Ha. OR 5.0 Acre
- e) **Type of lease area:** The land applied for mining lease is mainly barren/grazing land.
- f) **Present land use pattern:** The lease area is very small, situated in village Bilklimarkundi. A mining pit having depth 3 to 5 m is present due to past mining activities.

The existing land-use within Leasehold and Mining Area is shown in the table given ahead —

Land-use	Area (Hectares) Existing
Seasonal Pond	0
Public Road	0
Mine Road (already broken)	0.05
Mining Pits (already broken)	0.70
Built-up area	0
Dumps/soil stack	0
Plantation	0
Agricultural	1.27
Waste land (Rocky Barren)	0
Waste land (Grazing)	2.02
Total	2.02

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MIRZAPUR

i) **Method of mining and mineral processing:**

- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- Bench height will be kept 3m.
- Width of working bench will be kept not less than 50m. At any place width of bench should not be less than height.
- Mining will be done from the highest level of RL 108 m.
- Top soil will be scraped out and will be kept separately.
- Overall slope of pit shall be maintained 45degree
- Loading will be done by excavators if required.
- The run-off mine will be dispatched to the buyer in dumpers.
- Development includes only removal of top soil from alluvial patches, which will be used to maintain the roads as well as creating a vegetative barrier along the statutory width of 7.5 m.

1.1 **Reasons for Closure:**

The progressive mine closure plan is being submitted, under amended Rule 23 (B) MCDR 1988. **No premature closure is anticipated.**

1.2 **Statutory Obligations:**

As per rule 23 B of MCDR 1988 for every fresh grant of mining lease a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule of MCDR 1988, the progressive mine closure plan is being in accordance with the guidelines issued by CCOM vide circular no. 14/2003 & 19/2003.

1.3 **Closure plan preparation:**

a). **Name and address of the Applicant:**

Sri Rasjesh Bhai Patel S/O Late Sri
Jagdish Singh
R/O- Vill-Ramarsahi,
Teh- Chunar, Dist- Mirzapur (U.P)

b). **Name, address & Registration No of R.Q.P.:**

Sri Umesh Pratap Singh Chauhan
4/366 Vikash Nagar, Lucknow-226022
E-mail ID: ups.chauhan@redifmail.com
Registration No. RQP/DDN/165/2005/A
Valid upto 16.03.2015

c). **Name of the executing agency:**

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RQP/DDN/165/03

The lessee himself shall execute the provisions of mine closure plan.

2.1 Mine Description:

Geology

Regional Geology-

The sandstone of this area is of upper part of Kaimur plateau. The geology of the area belongs to Vindhayan Super Group. Geologically the area comprises of upper vindhyan formations consisting of Sandstone/sandstone, quartzite and shale. Vindhyan formation is overlain by quaternary alluvium, which was deposited on the eroded basement. Upper vindhyayan formation represented by kaimur series are divided into two groups the upper and lower. The lower kaimur consists of quartzite and silicified shales at the base followed by susnai conglomerates. The top of lower Kaimur is characterized by thick shales belonging to Vijaigarh shales. The upper kaimur are represented by brown to red, fine grained sandstone followed by white chandraul quartzite.

Geology of the area:

The Vindhya mountains range rises in Mirzapur district and extends to the south west. The soil is generally red and the terrain generally rocky in the District Geology. The geological formations met with in the area are the quartzites of Vindhyan System and Quaternary alluvium. The quartzites are found in the central and the southern parts of the area, forming hills and highlands. They strike NE-SW to ENE-WSW dipping at high angles towards north-west. Two main sets of joints present in the quartzites are bedding joints and vertical dip joints. Alluvium in the area is found in the extreme northern part and on either side of the river Ganga. It is also found locally in scattered patches throughout the area. Alluvium of the area comprises clay, silt, sand and occasionally, kankar.

Local Geology:

The top soil is present all the over the lease area which was derived from the weathering of the surrounding rock type and the Sandstone of the area. Beneath this top soil cover mineral sandstone is found. The colour of Sandstone is light yellow. The Sandstone of the area is medium to fine grained. The thickness of soil has been considered about 0.10m.

(B) Structure of the Deposit:

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The terrain in Mirzapur District is hard rocky and the soils are residual, well-drained entisols and alfisols, derived from recent alluvium and Kaimur sandstones (Dhandraul orthoquartzites), sandy to sandy loam and reddish to reddish brown in colour. The entisols are formed in recent alluvium, in the northern part of district along gangetic alluvium. The geology has affected the socio-economic structure of the region.

A surface plan showing geology of the area is given as **Plate No. 5**.

- b) Describe briefly prospecting / exploration work done to date viz. geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.**

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. There is no any possibility of other mineral to be found in the area.

- c) Describe briefly, exploration proposed to be carried out year-wise, for the next five years indicating same on the geological plan.**

It is apt to reiterate here that mining is being carried out in surrounding areas hence, year wise prospecting proposal is not given.

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2.2 RESERVES

- a) Give estimates of geological reserves along-with grade under Proved, Probable and Possible categories by standard method of estimation supported by analytical reports.

The area has a gentle slope towards east direction. Summary of geological reserves is as below:

	Particulars	UNFC classification	Reserves in cum
1	Proved Category Reserves	111	525990
2	Probable Category Reserves	122	175330
3	Possible Category Reserves	333	95840
	Total		232785

Method of estimation of Geological Reserves:

- Geological reserves have been estimated by the cross section area method.
- Geological Cross sections at a interval of 55m, & 54m has been prepared to estimate the geological reserves.
- The area of mineral in each section is calculated. Average area in between two sections has been calculated. For example if area of section 1-1' comes "A" and area of section 2-2' comes "B" then the average area in between section 1-1' to 2-2' will be $(A+B)/2$.
- The average area has been multiplied by the distance in between two sections to get the volume.
- Recovery factor of 95% has been considered to get the recoverable reserves.
- The overburden is soil cover/weathered sandstone. The thickness of soil has been considered in 0.10m
- Production of soiling gitti has been considered 95% by volume wise.

Categorization of Geological Reserves

On the surrounding nearby areas, mining activities have gone more than 42m deep from the topography of the area. Considering this in account following criteria has been adopted:

Proved Category Reserves:

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All the quantity occurring up to 30mRL below from the surface layer has been considered as "Proved Category".

Probable Category of Reserves:

All the quantity occurring 10m vertically below the proved reserves has been considered as "Probable Reserves".

Probable Category of Reserves:

All the quantity occurring 5m vertically below the probable reserves has been considered as "Possible Reserves".

Geological Cross Sections showing the category is given as **Plate No. 5.**

The detail of geological reserves area given in table below:

GEOLOGICAL RESERVES

SECTION ALONG	AVERAGE AREA IN BETWEEN SECTIONS IN SQM	DISTANCE IN BETWEEN SECTIONS IN M	GEOLOGICAL RESERVES IN CUM	RECOVER ABLE RESERVES 95% IN CUM
PROVED CATEGORY OF RESERVES				
1-1'	4350	55	239250	227288
2-2'	5310	54	286740	272403
TOTAL			525990	499691
PROBABLE CATEGORY OF RESERVES				
1-1'	1450	55	79750	75763
2-2'	1770	54	95580	90801
TOTAL			175330	166564
POSSIBLE CATEGORY OF RESERVES				
1-1'	800	55	44000	41800
2-2'	960	54	51840	49248
TOTAL			95840	91048

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RQP/DGM/1971

b) Indicate mineable reserves by slice plan/level plan method as applicable as per the proposed mining parameters

The mineable reserves have been computed by slice plans. 7.5m wide barrier zone has been left all along the lease boundary. Benches/slices from RL 108 m up to RL 63 m have been drawn on Conceptual Plan/Ultimate Pit plan. The thickness of slice (the height of bench) has been taken 3 m to estimate the mineable reserves. Details of mineable reserves are as below:

MINEABLE RESERVES

Slice/Bench Level in m	Average area of Slice in SQM	Thickness of Slice/Bench height in m	Reserves ROM (cum)	Mineable Reserves (95%) in cum	SOIL IN CUM
108	6000				
105	12300	3.0	18000	17100	900
102	16800	3.0	36900	35055	1045
99	15400	3.0	50400	47880	1520
96	13912	3.0	46200	43890	1310
93	12780	3.0	41736	39649	0
90	11560	3.0	38340	36423	0
87	10400	3.0	34680	32946	0
84	9375	3.0	31200	29640	0
81	8024	3.0	24072	22868	0
78	6944	3.0	20832	19790	0
75	6424	3.0	19272	18308	0
72	5490	3.0	16470	15647	0
69	4760	3.0	14280	13566	0
66	3780	3.0	11340	10773	0
63	1200	3.0	3600	3420	0
Total			435447	413674	4775

The ultimate Pit Plan/Conceptual Plan is given in Plate No.7

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Mining & Engg
RQP/2011/1000

2.3. Proposed Mining Method:

- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- Bench height will be kept 3m.
- Width of working bench will be kept not less than 50m. At any place width of bench should not be less than height.
- Mining will be done from the highest level of RL 108m.
- Top soil will be scraped out and will be kept separately.
- Overall slope of pit shall be maintained 45degree
- Loading will be done by excavators
- The run-off mine will be dispatched to the buyer in dumpers.
- Development includes only removal of top soil from alluvial patches, which will be used to creating a vegetative barrier along the statutory width of 7.5 m.

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RQP/DDN/165/2005/A



3.0 Review of implementation of mining plan/scheme of mining including next five years progressive closure plan up to the final closure of mine:

No significant activity was taken-up during last 5 years in connection with mining and allied activities.

The activity proposed during the three year plan period is summarized as below:

Sl No.	Activity	Particulars
1	Exploration & Mine Development	At present there is a small pit. About 1.6 ha will be exploited to get the required production during 1 st five year period.
2	Disposal of Solid Waste	All the quantity of mineral has ready market. There is no solid waste during mining. Top soil if any will be scraped out carefully and stored in 7.5m wide strip.
3	Reclamation & rehabilitation	Top soil dump will be rehabilitated by planting during the year.
4	Control of Dust	Sprinkling is proposed to reduce the dust generated during mining and allied activity.
5	Noise & Ground Vibration	Green barrier developed all along the lease boundary will help to keep the noise within permissible limits.
6	Afforestation	Top soil dump proposed to be at 7.5m strip along all the lease boundary is proposed to be planted in every year.

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4.0 Closure Plan:**4.1. Mined out land:**

Expecting top soil all the excavated material from mine is saleable; therefore, no proposal can be given for concurrent back-filling. Further, during the next 5 years the mining is not reaching to the lowest bench or ultimate pit limit excepting 75 mRL. Considering, lot of activity in the immediate lower benches, its rehabilitation will be taken-up subsequently.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 5km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

All the 4 basic activities associated with mining operations (drilling, blasting, loading and transportation), create Air pollution. The mitigative measures for each of the activity is given ahead —

- Wet drilling will be undertaken to take care of dust being air borne.
- A light sprinkling of blasted material will take sufficient care of dust during loading operations
- Water sprinkling on mine roads will regularly be undertaken to control dust during transportation

4.4 Waste Management:

All the material excavated from mine has a ready market. Therefore, there will be no waste stacks.

4.5 Top Soil Management:

The average thickness of top soil is 0.1 m. whenever mining will be undertaken on the top benches top soil will be removed. The details of soil excavated are shown in the table given ahead —

Particulars	In-situ Top Soil (cum)	Top Soil after swelling (cum) 120%
First Year	2845	3414
Second Year	1930	2316
Third Year	0	0
Fourth Year	0	0
Fifth Year	0	0
Total	4775	5730

The quantity of top soil removed is very limited. As such, there is no plan for back filling and concurrent rehabilitation in view of no waste material

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MUMBAI

available to be back filled. In such circumstances, soil is proposed to be used maintaining the road and to create a green barrier along the lease boundary.

4.6 Tailing Dam Management:

No processing of mineral is proposed in the plan. Hence, no tailing dam is proposed.

4.7. Infrastructure:

As on date no infrastructure facilities like aerial ropeway, conveyor belts, power lines, building & structures, water treatment plant, transport & water supply sources are present within the area. Therefore, at present there is no question of utilization.

4.8 Disposal of Mining Machinery:

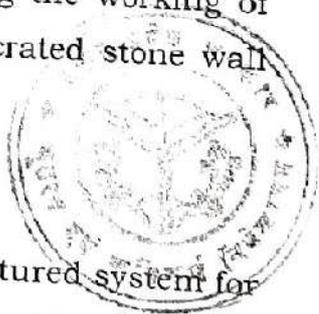
The mining machinery will be excavators, drill machines and trucks. The lessee intends to promote and support local entrepreneurs to procure tippers for transportation of raw material from mines. The excavators and drilling equipment etc. will not have any post mining use and hence will be disposed off through sale.

4.9. Safety and Security:

As mentioned earlier, the proposed ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing and gate system. During the working of mine for next 5 years, it is proposed to provide wire crated stone wall around the active pit to prevent inadvertent entry.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause


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serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

- i). Use of explosives and the blasting operation
- ii). Slope Failures in open pit or fall of machinery.
- iii). Road Accidents

Each parameter is discussed below:

- i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting

- ii). Slope failures/ Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 3.0 m. with appropriate width of working bench that is a minimum of 13m, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

- iii). Road Accidents:

A code of traffic management will be developed within 6 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport.

It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen.

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 Manager, H. R. C. S.
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 JOP/DON/...

4.11 Care and Maintenance during Temporary Discontinuance:

At the time of temporary discontinuance of mine, notice (as per rule 24 of MCDR 1988 & Reg. 6 of MMR 1961) shall be sent to IBM and mines safety Authorities. Notices shall be accompanied as per Rule 24 of MCDR 1988, vide form No. D-1. All precautionary steps shall be taken into account in respect of care & maintenance. Further, all access to pit will be properly secured. A joint committee with villagers will be formed to monitor the safety situation of the temporary discontinued mine. The committee will visit periodically (at least once in every month).

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is either rocky barren or pasture land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0 Time Scheduling for Reclamation & Rehabilitation:

The quantitative details of the various protective measures proposed in the mine during first five years are given below:

Activities	Quantity					Total
	I Year	II Year	III Year	IV Year	V Year	
Strip Plantation (Along 7.5m wide strip) (m)	50	50	50	50	50	250
Plantation (No. of Tree Saplings)	17	17	17	17	17	85

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ROPA...

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures propose in the mining plan for first five year period is as under:

Activities	Rate (Rs. per unit)		Total Amount in Rupees during Plan Period of 5 Years
	Unit	Rs./Unit	
Plantation (including Protection)	Number	200	17000
Total			17000

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit. Around of 5 % of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Activity	Area used during as on date (Hec.)	Area used during Plan Period (Hec.)	Rate of Financial Assurance in Rs./acre	Total Amount in Rs.
Mining	0.70	1.68	15000	125000
Storage and reclamation of soil	Nil	Nil	15000	0
Infrastructure	Nil	Nil	15000	0
Total	0.70	1.68		125000

Area considered for Financial Assurance: 2.02 ha or 5.0 Acre

The amount of Financial Assurance: Rs. 125000/-

(One Lack twenty five Thousand Only)

According to rule 23 (F) of amended rules of UP MMCR 1963, the minimum amount as a financial assurance is Rs. 2.0 Lakhs

Thus the applicant shall submit a financial assurance of Rs. 2.0 Lakh as applicable to the district officer or the officer authorized by the State Government in his behalf.

10.0 Certificate:

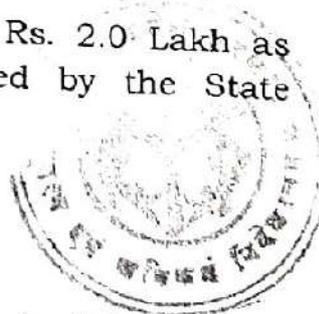
Given separately & enclosed.

11.0 Plans and Sections:

All the plans and sections are enclosed with the Plan. Progressive Mine closure is given in **Plate No. 9**

Date: 12-12-2014

Place: Lucknow


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 M.Sc. (G.M.), LL.B. R.O.P., F.A.E.
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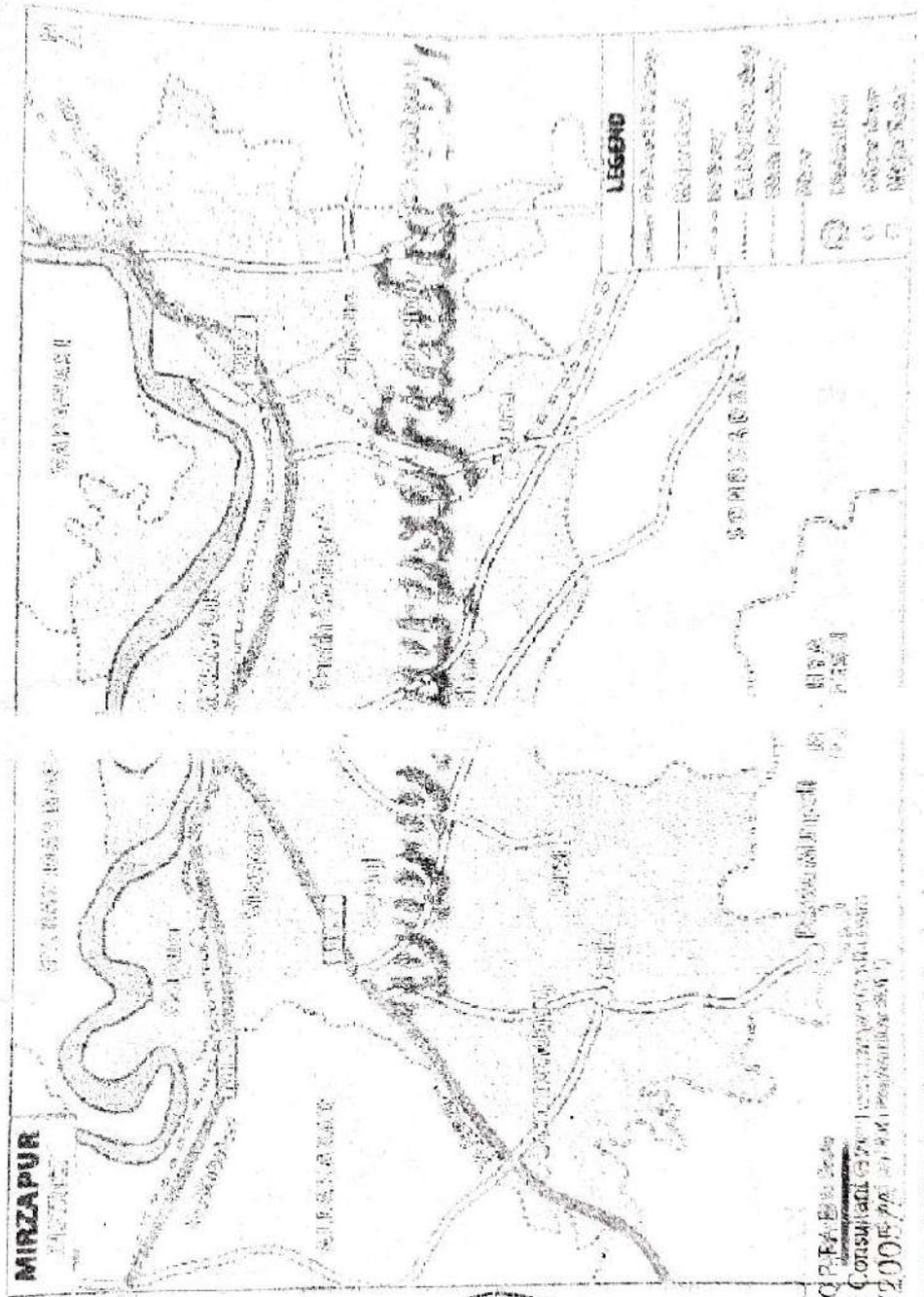
U.P. SANDSTONE (SANDSTONE)

PLANTATION

WATER

ROAD

RAILWAY



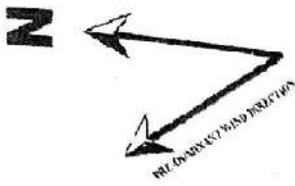
U. P. S. *U.P.S.*
 M.Sc. (Geol.) *U.P.S.*
 Mining & Environment Consultants (Pvt.) Ltd. (Registration No. 165/2005)
 RQP/DDN/165/2005

REGISTRATION NO. *165/2005*
 DRAWING NO. *165/2005*

KEY PLAN BUFFER ZONE -5KM RADUIS AREA

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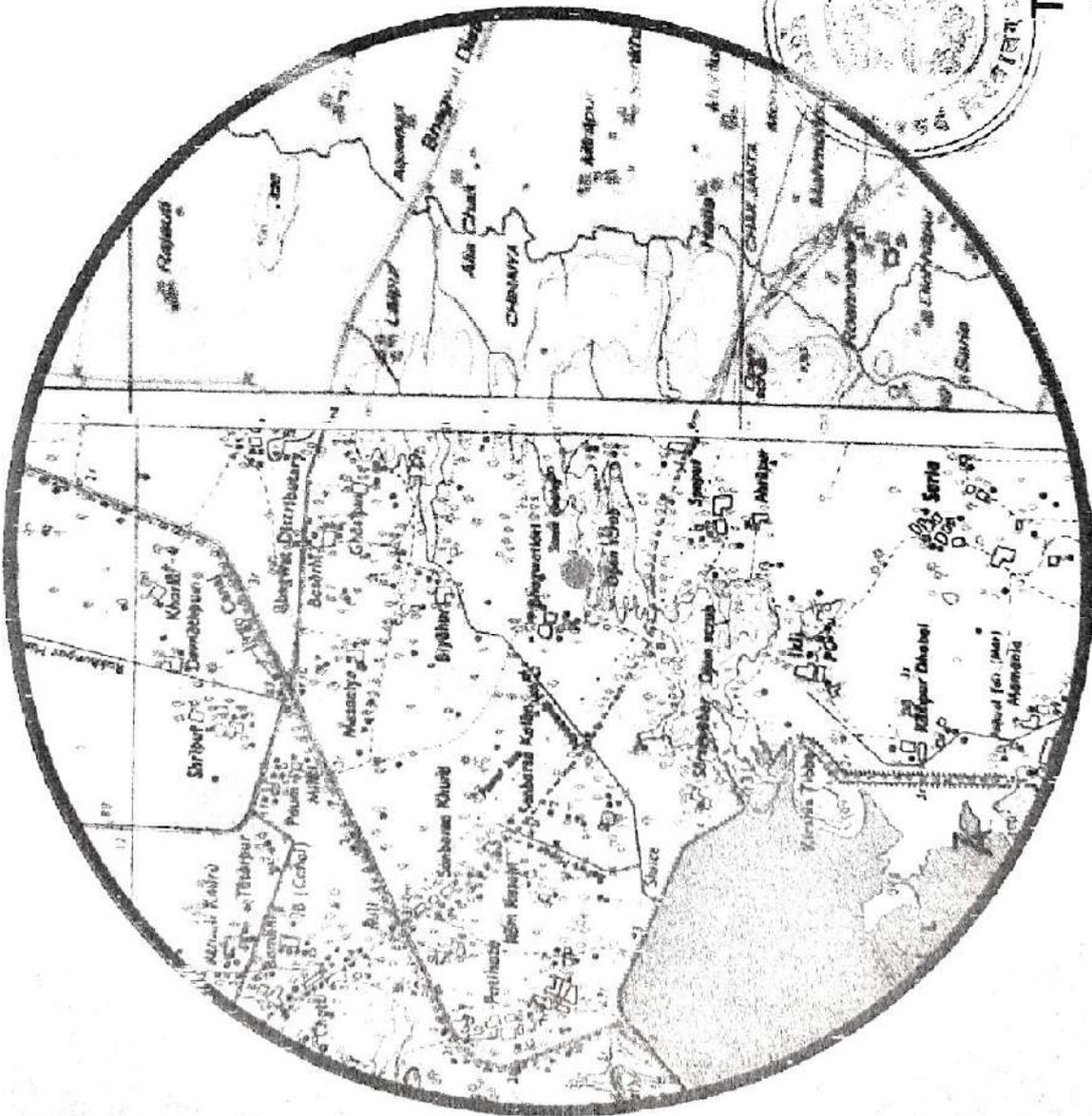
INDEX

	LEASE AREA
	NATIONAL HIGHWAY
	STATE BOUNDARY
	RIVER
	VILLAGE WITH POPULATION
	TEMPLE
	POWER LINE
	BUFFER ZONE (5KM)
	RAILWAY LINE

LAND USE

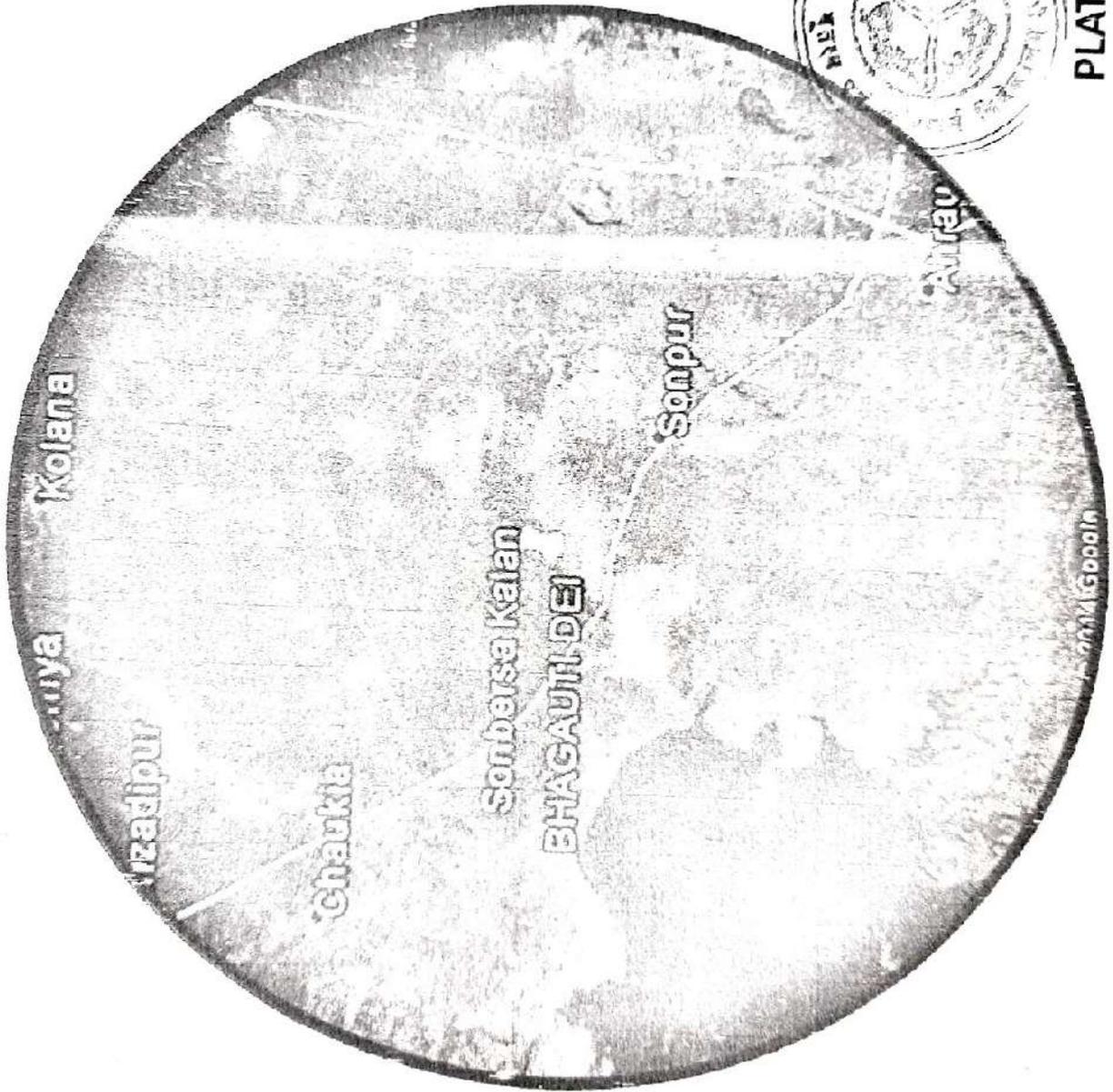
	AGRICULTURAL LAND
	WASTE LAND
	FOREST LAND

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Toposheet No 63K/16 AND
 63O/4
 PLATE NO. 2

GOOGLE IMAGERY SHOWING 5KM RADIUS AREA



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 Mining & Environment Consultant
 RQP/DDN/165/2005/A

PLATE NO . 3

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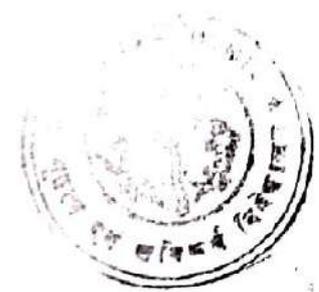
PLATE NO. 4

इ-चित्त ५ - अज्ञोत्त रेई परका वनक तहसील बुना

पुस्तक - ५६०२
पृष्ठ १०१ - १०२

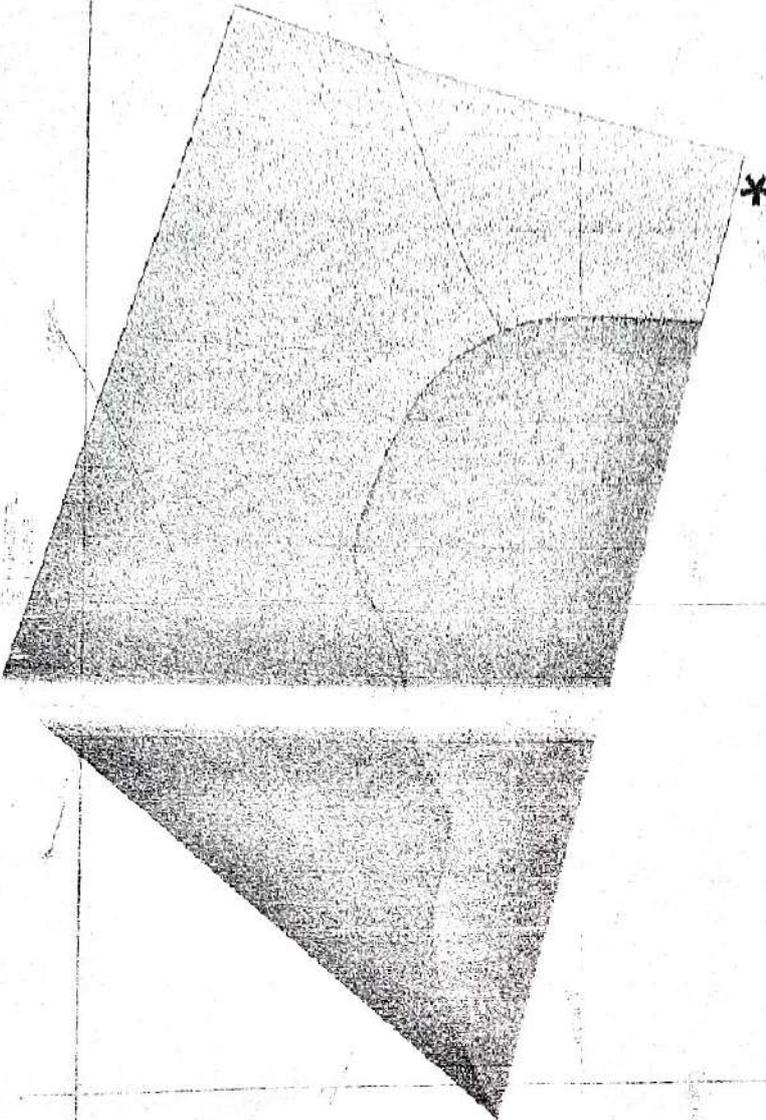


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R.C.P./D.D.V.

PLATE NO. 4



U.P.S.

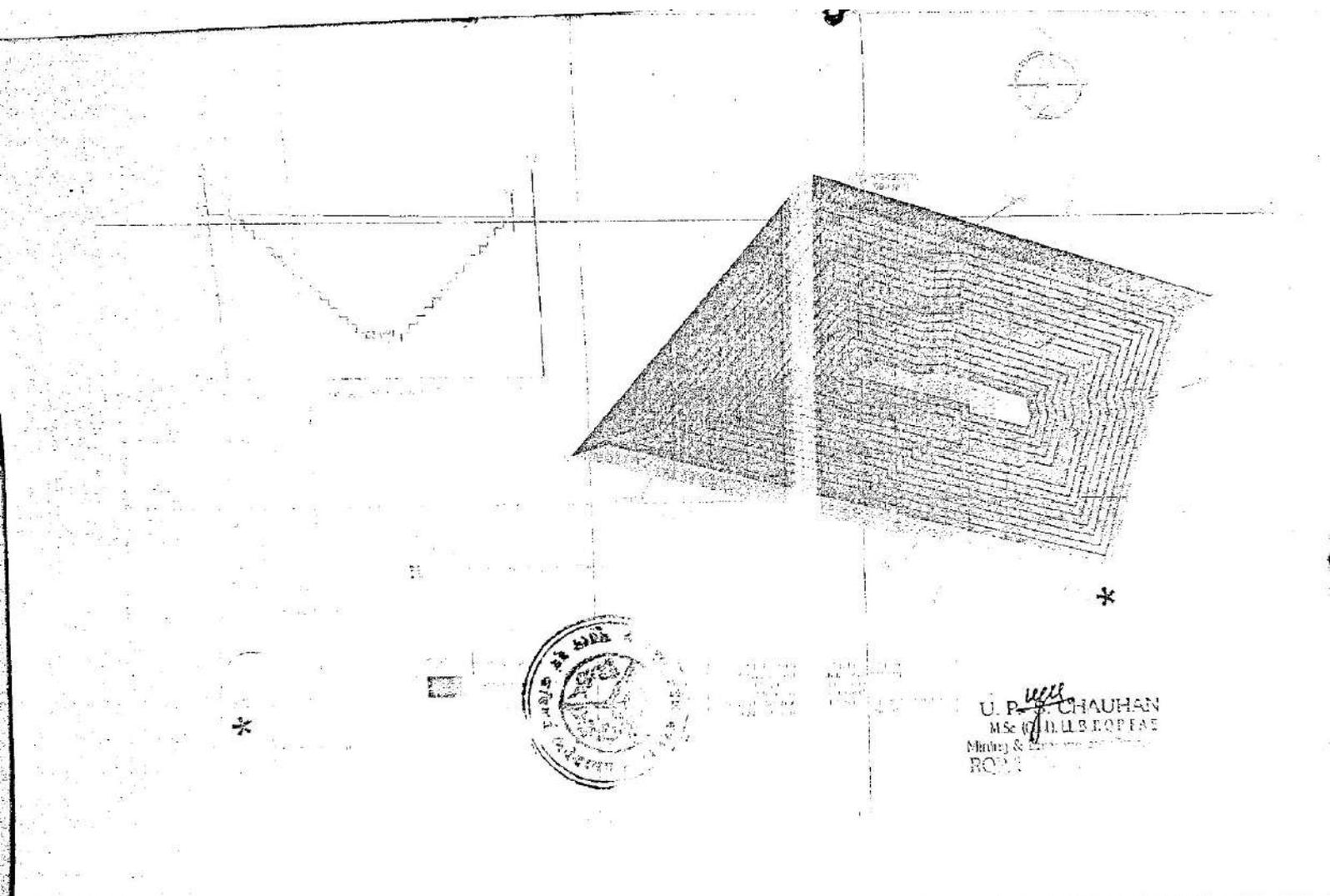
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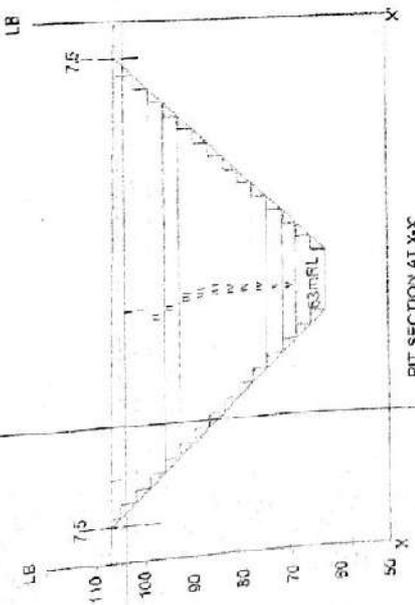
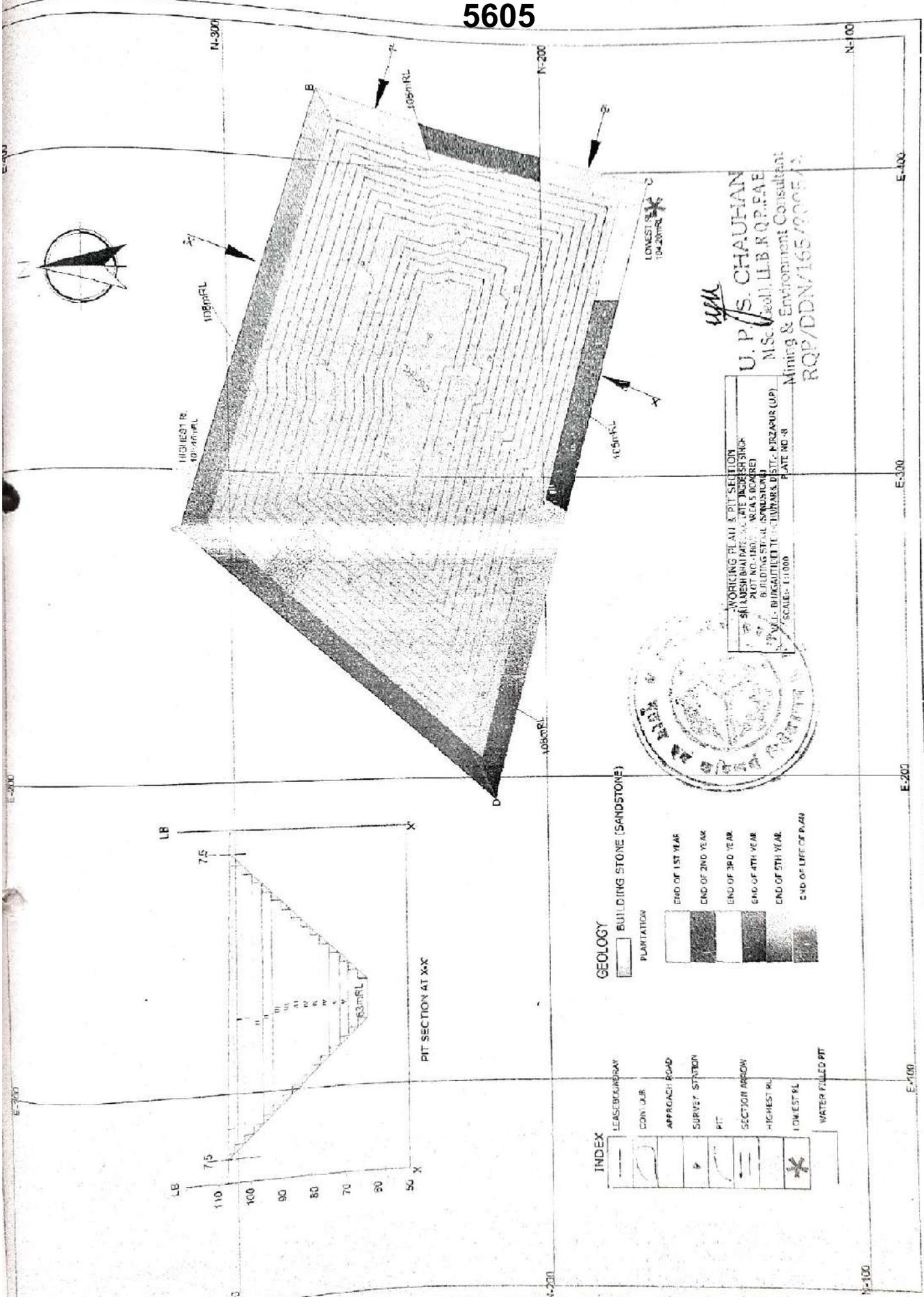
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Minty & ...
RCP



PIT SECTION AT X-X

INDEX

[Symbol]	LEASE BOUNDARY
[Symbol]	CON' ULR
[Symbol]	APPROACH ROAD
[Symbol]	SURVEY STATION
[Symbol]	PIT
[Symbol]	SECTION ARROW
[Symbol]	HIGHEST RL
[Symbol]	LOWEST RL
[Symbol]	WATER FILLED PIT

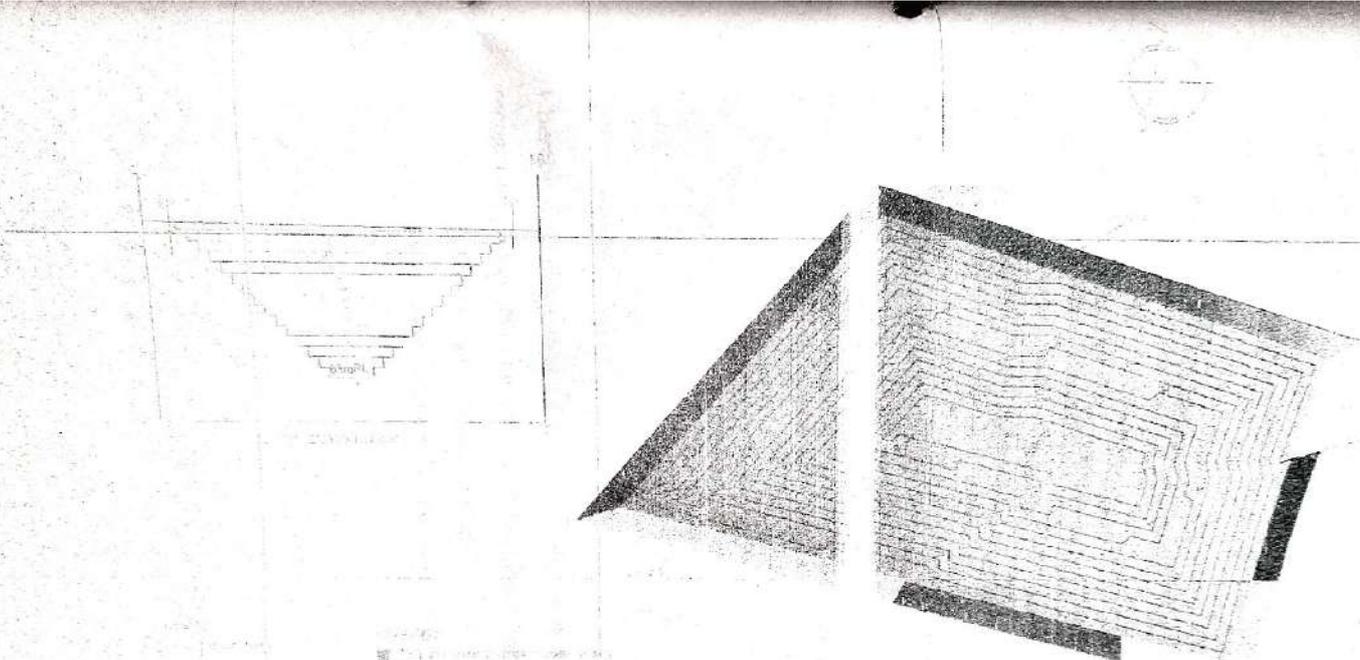
GEOLOGY

[Symbol]	BUILDING STONE (SANDSTONE)
[Symbol]	PLANTATION
[Symbol]	END OF 1ST YEAR
[Symbol]	END OF 2ND YEAR
[Symbol]	END OF 3RD YEAR
[Symbol]	END OF 4TH YEAR
[Symbol]	END OF 5TH YEAR
[Symbol]	END OF LIFE OF PLAN

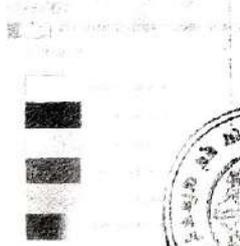


U.P.M.
U. P. S. CHAUHAN
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 Mining & Environment Consultant
 RQP/DDN/165/2005/12

WORKING PLAN & PIT SECTION
 SRI KANESH BHAI PATE, LATE JADRESH SINGH
 PLOT NO. 1800, AREA 5.00 HECTARE
 BUILDING STONE (SANDSTONE)
 VILL. BHADGAULI, TAL. KUMHARS, DIST. KANPUR (UP)
 SCALE: 1:1000
 PLATE NO. 8



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Mining & Engrg. Deptt.
RCP/...

U.P. S. LAUHAN
M.S. (G.M.) B.R.Q.P.F.A.E.
Mining & Engrg. Deptt.
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Annexure-I**CONSENT LETTER FROM APPLICANT**

An area of about 2.02 ha [5.0 Acre] has been granted for the excavation of Building Stone (Sandstone) in village Bhagautudei, Tehsil Chunar and district Mirzapur, U.P. under U.P. minor mineral concession rule 1963. The mine plan in respect of above area has been prepared by Sri U.P.S. Chauhan, R.Q.P., Registration No. RQP/DDN/165/2005/A.

I request to make further correspondence regarding the modification in mining plan with the said recognized person on his following address:

Sri U.P.S. Chauhan,
RQP / DDN / 165 / 2005 / A
Validity: March 2015
4/366, VIKASH NAGAR,
LUCKNOW-226022
PHONE(S) 9415195706
E-mail : ups.chauhan@rediffmail.com



I hereby undertake that all the modifications so made in mine plan by the recognized person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the content of this mine plan and agree to implement the same.

R. Jesh Bhai Patel

[Sri Rjesh Bhai Patel]

Date :

Place:

ANNEXURE II

COPY OF L.O.I./LEASE DEED/OTHER RELEVANT PAPER



प्रेषक

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ ।

सेवा में

जिलाधिकारी,
मीरजापुर ।

संख्या:- 1582/मा० प्लान/2014

दिनांक 26/12/2014

विषय:- पट्टाधारक श्री राजेश भाई पटेल पुत्र स्व० जगदीश सिंह के पक्ष में स्वीकृत जनपद-मीरजापुर, तहसील-चुनार के ग्राम-भगौतीदेई, क्षेत्रफल-5.00 एकड़ में उपखनिज इमारती पत्थर के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री राजेश भाई पटेल पुत्र स्व० जगदीश सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (सरिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 26/12/14 को कर दिया गया है।

1. "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" को अनुमोदन के दिनांक से आगामी 05 वर्ष की अवधि तक के लिये अनुमोदित किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आवद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है :-
 1. बेंच की ऊँचाई अधिकतम 03 मी० एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य उपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।

5. प्रत्येक ब्लॉस्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
7. खनन पट्टा स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।
8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों को अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करे।

संलग्नक: यथोपरि।

भवदीय,

 (अनिल कुमार शर्मा)
 ज्येष्ठ खान अधिकारी
 कृते निदेशक।

संख्या: (1)/मा0 प्लान/2014 तद् दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद, मीरजापुर।
- 2- पट्टाधारक श्री राजेश भाई पटेल पुत्र स्व0 जगदीश सिंह, नि0-ग्राम-रामरसही, पो0-पटिहटा, तह0-चुनार, जनपद-मीरजापुर।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
 ज्येष्ठ खान अधिकारी
 कृते निदेशक।

Annexure- IV
Lab Report

TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-20092023-01

Issue Date :25/09/2023

Issued To : SHRI RAJESH BHAI PATEL S/O. LATE SHRI JAGDISH SINGH
 R/O VILLAGE- RAMARSAHI ,POST – PATIHATA, TEHSIL-CHUNAR
 DISTRICT- MIRZAPUR, U.P.

Project Name & Location : Sand Stone (Building Stone) Mining Project at Arajai No. 180/2, Village:
 Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh.

Sample Drawn On : 18/09/2023 To 19/09/2023

Sample Drawn By : UTRL

Sample Description : Ambient Air

Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP

Sampling Duration : 24 hrs.

Sampling Location : Core Zone-Bhagauti Dei

Analysis Duration : 20/09/2023 To 25/09/2023

Meteorological Condition During Sampling : Clear

TEST RESULT

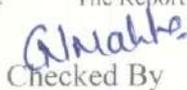
S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23):2006	117.85	µg /m ³	100.0
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24):2019	79.98	µg /m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS:5182 (Part-02):2018	18.11	µg /m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06):2006	22.46	µg /m ³	80.0

End Of Report

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab

Checked By


For Ultra Testing & Research Laboratory
 (Authorized Signatory)




TEST REPORT

Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-20092023-01

Issue Date: 25/09/2023

ISSUED TO

: SHRI RAJESH BHAI PATEL S/O. LATE SHRI JAGDISH SINGH
 R/O VILLAGE- RAMARSAHI ,POST – PATIHATA, TEHSIL-CHUNAR
 DISTRICT- MIRZAPUR, U.P.

Project Name & Location

: Sand Stone (Building Stone) Mining Project at Arajai No. 180/2, Village:
 Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh.

Date of Monitoring

: 18/09/2023 To 19/09/2023

Monitoring Done By

: UTRL

Monitoring Location

: Core Zone-Bhagauti Dei

Description

: Ambient Noise

Monitoring Duration

: 24 hrs

Monitoring Procedure

: IS 9989:2008

Weather Condition

: Clear

TEST RESULT

S.No	Parameter	Unit	Observed Value	Day Time	Night Time	Standard (Ambient Noise)**
1	Equivalent Noise Level, Leq (Day Time*)	dB(A)	65.8	75.0	70.0	Industrial Area
				65.0	55.0	Commercial Area
2	Equivalent Noise Level, Leq (Night Time*)	dB(A)	54.6	55.0	45.0	Residential Area
				50.0	40.0	Silence Zone

End Of Report

**The Noise Pollution (Regulation and Control) Rules, 2000

- * Day time shall mean from 6.00 a.m. to 10.00 p.m.
- *Night time shall mean from 10.00 p.m. to 6.00 a.m
- Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places.or any other area which is declared as such by the competent authority
- Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

Note:-

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- The Report can not be used as evidence in a court of law without the written approval of the lab.

Almalik
Checked By



For Ultra Testing & Research Laboratory

(Authorized Signatory)



TEST REPORT

Soil Sample Analysis

Discipline/Group-Chemical/ Pollution & Environment

Report Code: SS-20092023-01

Issue Date: 25/09/2023

ISSUED TO

: SHRI RAJESH BHAI PATEL S/O. LATE SHRI JAGDISH SINGH
 R/O VILLAGE- RAMARSAHI ,POST – PATIHATA, TEHSIL-CHUNAR
 DISTRICT- MIRZAPUR, U.P.

Project Name & Location

: Sand Stone (Building Stone) Mining Project at Araji No. 180/2, Village:
 Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh.

Sample Drawn On

: 19/09/2023

Sample Drawn By

: UTRL

Sample Description

: Soil

Sample Quantity

: 3.0 kg

Sampling Location

: Core Zone-Bhagauti Dei

Sampling Procedure

: UTRL/SAMPLING/SOP/04

Analysis Duration

: 20/09/2023 To 25/09/2023

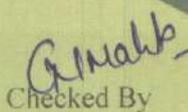
RESULTS

S.No	Parameter	Units	Result	Test Method
1	Texture	-	Sandy Clay	UTRL/LAB/SOIL/SOP/05
	Sand	%	47.82	UTRL/LAB/SOIL/SOP/05
	Clay	%	39.61	UTRL/LAB/SOIL/SOP/05
	Silt	%	12.57	UTRL/LAB/SOIL/SOP/05
2	pH(1:2.5 Suspension)	-	7.48	IS: 2720 (Part-26),1987
3	Electrical Conductivity	µmhos/cm	645.1	IS: 14767
4	Potassium (as K)	mg/kg	233.30	UTRL/LAB/SOIL/SOP/07
5	Sodium (as Na)	mg/kg	293.70	UTRL/LAB/SOIL/SOP/06
6	Calcium (as Ca)	mg/kg	3322.63	UTRL/LAB/SOIL/SOP/08
7	Magnesium (as Mg)	mg/kg	601.14	UTRL/LAB/SOIL/SOP/08
8	Sodium Absorption Ratio	-	1.23	UTRL/LAB/SOIL/SOP/14
9	Water Holding Capacity	%	31.94	UTRL/LAB/SOIL/SOP/11
10	Total Kjeldahl Nitrogen	%	0.067	UTRL/LAB/SOIL/SOP/15
11	Phosphorous	mg/kg	63.84	UTRL/LAB/SOIL/SOP/09
12	Bulk Density	gm/cc	1.30	UTRL/LAB/SOIL/SOP/10
13	Organic Matter	%	1.74	IS: 2720 (Part-22)
14	Porosity	%	40.30	UTRL/LAB/SOIL/SOP/17

Note:-

**End Of Report*

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- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By




For Ultra Testing & Research Laboratory

(Authorized Signatory)



TEST REPORT

Water Sample Analysis

Discipline/Group-Chemical/Water

Report Code : W-20092023-01

Issue Date : 25/09/2023

Issued To

: SHRI RAJESH BHAI PATEL S/O. LATE SHRI JAGDISH SINGH
 R/O VILLAGE- RAMARSAHI ,POST – PATIHATA, TEHSIL-CHUNAR
 DISTRICT- MIRZAPUR, U.P.

Project Name & Location

: Sand Stone (Building Stone) Mining Project at Araji No. 180/2, Village:
 Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh.

Sample Description

: Ground Water

Sampling Location

: Core Zone-Bhagauti Dei

Sample Drawn On

: 19/09/2023

Sample Drawn By

: UTRL

Sampling Procedure

: IS 3025(Part-01)

Sample Quantity

: 1.0 Litre

Analysis Duration

: 20/09/2023 To 25/09/2023

RESULTS

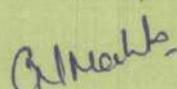
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS 3025 (Part -11): 2022	7.35	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS-3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS 3025(Part- 10):1984	<0.5	NTU	1	5
6	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	256.00	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	51.20	mg/l	75	200
8	Magnesium (as Mg)	APHA 3500-Mg-B,	31.10	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	113.50	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003	0.05	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D)	0.78	mg/l	1	1.5
12	Sulphate (as SO ₄)	IS:3025(Part-24):2022	53.01	mg/l	200	400
13	Nitrate (as NO ₃)	APHA 4500-NO3-B	5.44	mg/l	45	No Relaxation
14	Total Dissolved Solid	IS:3025(Part-16):1984	555	mg/l	500	2000

End Of Report

Note:-

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- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By




For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)



(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
 Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.
 Ph.: No.: +91-9971912476, 9350952231
 E-mail: ultraresearchlab@gmail.com
 Website: http://www.ultralabnoida.com

TEST REPORT

Bacteriological Quality of Drinking Water

Report Code : W-20092023-01 Issue Date : 25/09/2023
 Issued To : SHRI RAJESH BHAI PATEL S/O. LATE SHRI JAGDISH SINGH
 R/O VILLAGE- RAMARSAHI ,POST – PATIHATA, TEHSIL-CHUNAR
 DISTRICT- MIRZAPUR, U.P.
 Project Name & Location : Sand Stone (Building Stone) Mining Project at Araji No. 180/2,
 Village: Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar
 Pradesh.
 Sample Description : Ground Water
 Sampling Location : Core Zone-Bhagauti Dei
 Sample Drawn On : 19/09/2023
 Sample Drawn By : UTRL
 Analysis Duration : 20/09/2023 To 25/09/2023

RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Requirements
1	E.coli	IS 1622:1981	Absent	MPN/100ml	Shall not be detectable in any 100 ml sample
2	Total Coliform	IS 1622:1981	Absent	MPN/100ml	Shall not be detectable in any 100 ml sample

End Of Report

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
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- The Report can not be used as evidence in a court of law without the written approval of the lab.

For ULTRA TESTING & RESEARCH LABORATORY

G. Malhotra
 Checked By

Sakshi
 (Authorized Signatory)

TEST REPORT

Surface Water Sample Analysis Discipline/Group-Chemical/Water

Report Code: WW-20092023-01

Issue Date: 25/09/2023

ISSUED TO

: SHRI RAJESH BHAI PATEL S/O. LATE SHRI JAGDISH SINGH
 R/O VILLAGE- RAMARSAHI ,POST – PATIHATA, TEHSIL-CHUNAR
 DISTRICT- MIRZAPUR, U.P.

Project Name & Location

: Sand Stone (Building Stone) Mining Project at Araji No. 180/2, Village:
 Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh.

Sample Drawn On

: 19/09/2023

Sample Drawn By

: UTRL

Sample Description

: Surface Water

Sampling Location

: Sample Collected from Jagro Dam near village Sarswapur ,1.02

Sampling Procedure

: IS 3025(Part-01)

Sample Quantity

: 2.0 Litre

Analysis Duration

: 20/09/2023 To 25/09/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	pH	IS:3025(Part-11):2022	7.18	-	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5
2	Temperature	IS:3025(Part-09):1984	23.4	°C	-	-	-	-	-
3	Turbidity	IS:3025(Part-10):1984	4	NTU	-	-	-	-	-
4	Conductivity @25°C	IS:3025(Part-14):2013	485.4	µs/cm.	-	-	-	1000	2250
5	Total Suspended Solid	IS:3025(Part-17):2022	16	mg/l	-	-	-	-	-
6	Total Alkalinity (as CaCO ₃)	IS:3025(Part-23):1986	120	mg/l	-	-	-	-	-
7	Biological Oxygen Demand (Max.) (at 27°C for 3 days)	IS:3025(Part-44):1993	6.5	mg/l	2	3	3	-	-
8	Dissolved Oxygen (as O ₂) Min.	IS:3025(Part-38):1989	6	mg/l	6	5	4	4	-
9	Calcium(as Ca)	IS:3025(Part-40):1991	32.00	mg/l	80	-	-	-	-
10	Magnesium(as Mg)	IS:3025(Part-46):1994	11.66	mg/l	24	-	-	-	-
11	Chloride(as Cl),Max	IS:3025(Part-32):1988	41.09	mg/l	250	-	-	-	600
12	Iron(as Fe),Max	IS:3025(Part-53):2003	0.42	mg/l	0.3	-	50	-	-
13	Fluoride(as F),Max	APHA 4500 F(D) 23rd Ed. 2017	0.27	mg/l	1.5	1.5	1.5	-	-
14	Total Dissolved Solid	IS:3025(Part-16):1984	316	mg/l	500	-	1500	-	2100

Contd. To report Code: WW-20092023-01



Contd. To report Code: WW-20092023-01

15	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	128.00	mg/l	300	-	-	-	-
16	Sulphate (as SO ₄)Max	IS:3025(Part-24):2022	51.97	mg/l	400	-	400	-	1000
17	Phosphorus (as P)	IS:3025(Part-31):2022	<0.2	mg/l	-	-	-	-	-
18	Sodium (as Na)	IS:3025(Part-45):1993	32.87	mg/l	-	-	-	-	-
19	Manganese (as Mn)	IS:3025(Part-59):2006	<0.1	mg/l	0.5	-	-	-	-
20	Total Chromium(as Cr)	IS:3025(Part-52):2021	<0.05	mg/l	0.05	0.05	0.05	-	-
21	Zinc (as Zn)	IS:3025(Part-49):1994	<0.1	mg/l	15	-	15	-	-
22	Potassium (as K)	IS:3025(Part-45):1993	14.29	mg/l	-	-	-	-	-
23	Nitrate (as NO ₃),Max	IS:3025(Part-34):1988	3.39	mg/l	20	-	50	-	-
24	Cadmium (as Cd)	IS-3025(Part-41):1992	<0.01	mg/l	0.01	-	0.01	-	-
25	Lead (as Pb)	IS:3025(Part-47):1994	<0.01	mg/l	0.1	-	0.1	-	-
26	Copper (as Cu)	IS:3025(Part-42):2004	<0.01	mg/l	1.5	-	1.5	-	-
27	Chemical Oxygen Demand (asO ₂)	IS-3025(Part-58):2006	22.40	mg/l	-	-	-	-	-
28	Arsenic (as As)	IS:3025(Part-37):2022	<0.01	mg/l	0.05	0.2	0.2	-	-

End Of Report

Remarks:-

- Class A-Drinking water without conventional treatment but after disinfection.
- Class B-Water for outdoor bathing.
- Class C-Drinking water with conventional treatment followed by disinfection.
- Class D-Water for fish culture and wild life propagation.
- Class E-Water for irrigation, industrial cooling and control waste disposal.

- Note:-
- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
 - 2 This test report will not be used for any publicity/legal purpose.
 - 3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
 - 4 The Report can not be used as evidence in a court of law without the written approval of the lab.



For ULTRA TESTING & RESEARCH LABORATORY

Checked By *G. Mahb*

A. K. Jha
 (Authorized Signatory)





(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
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Website: http://www.ultralabnoida.com

TEST REPORT

Surface Water Sample Analysis

Report Code: WW-20092023-01

Issue Date: 25/09/2023

ISSUED TO

: SHRI RAJESH BHAI PATEL S/O. LATE SHRI JAGDISH SINGH
R/O VILLAGE- RAMARSAHI ,POST - PATIHATA, TEHSIL-CHUNAR
DISTRICT- MIRZAPUR, U.P.

Project Name & Location

: Sand Stone (Building Stone) Mining Project at Arajji No. 180/2, Village:
Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh.

Sample Drawn On

: 19/09/2023

Sample Drawn By

: UTRL

Sample Description

: Surface Water

Sampling Location

: Sample Collected from Jagro Dam near village Sarswapur ,1.02

Analysis Duration

: 20/09/2023 To 25/09/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	Total Coliform	IS:1622:1981	440	MPN/100ml	50	500	5000	-	-

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- 2 This test report will not be used for any publicity/legal purpose.
- 3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- 4 The Report can not be used as evidence in a court of law without the written approval of the lab.

For ULTRA TESTING & RESEARCH LABORATORY

A. Malik
Checked By

Sakshi
(Authorized Signatory)

Annexure- V
Site Photographs

Six Monthly Compliance Report of EC Conditions
(July to December 2023)
SAND STONE (BUILDING STONE) MINE

The screenshot displays a mobile application interface with a grid of photos and a detailed information popup. The grid contains six photos with the following details:

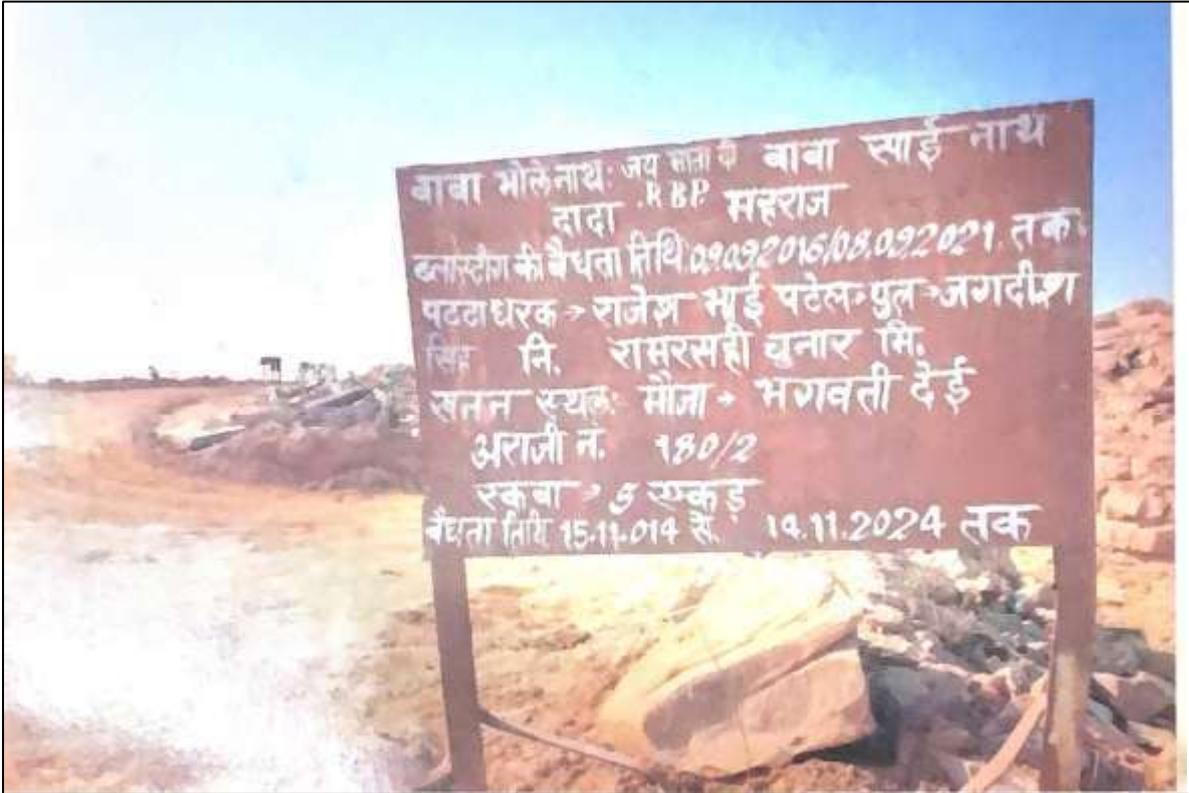
Location	Proponent	Value
भगीतीदेई	ms Rajesh bhai patel	1000.0
बड़ागांव	Rlj con cast pvt Ltd Dri	1000.0
बड़ागांव	Rlj con cast furnace area	200.0
पौहां	Shanti Gopal CCM site	820.0
पौहां		
पौहां		

The detailed information popup for the selected location (पौहां) includes the following details:

- प्रभाग: मिर्जापुर वन प्रभाग [पर्यावरण विभाग]
- स्थल का प्रकार: ग्राम पंचायत
- ग्राम पंचायत: भगीतीदेई
- स्थल का नाम: ms Rajesh bhai patel
- रोपित किये गये पौधों की संख्या: 1000.0
- रोपित किये गये प्रजातियों का नाम: sagwan katsagwan chilvil baas v any
- सुरक्षा व्यवस्था: आंशिक तारवार घेराबाड़
- सिंचाई व्यवस्था: हों
- जियो कोऑर्डिनेट: 25.044885277748108,82.9744416475296
- दूरी (Current Location (25.04479944705963,82.97448456287384) से): 0.01 Kilometers

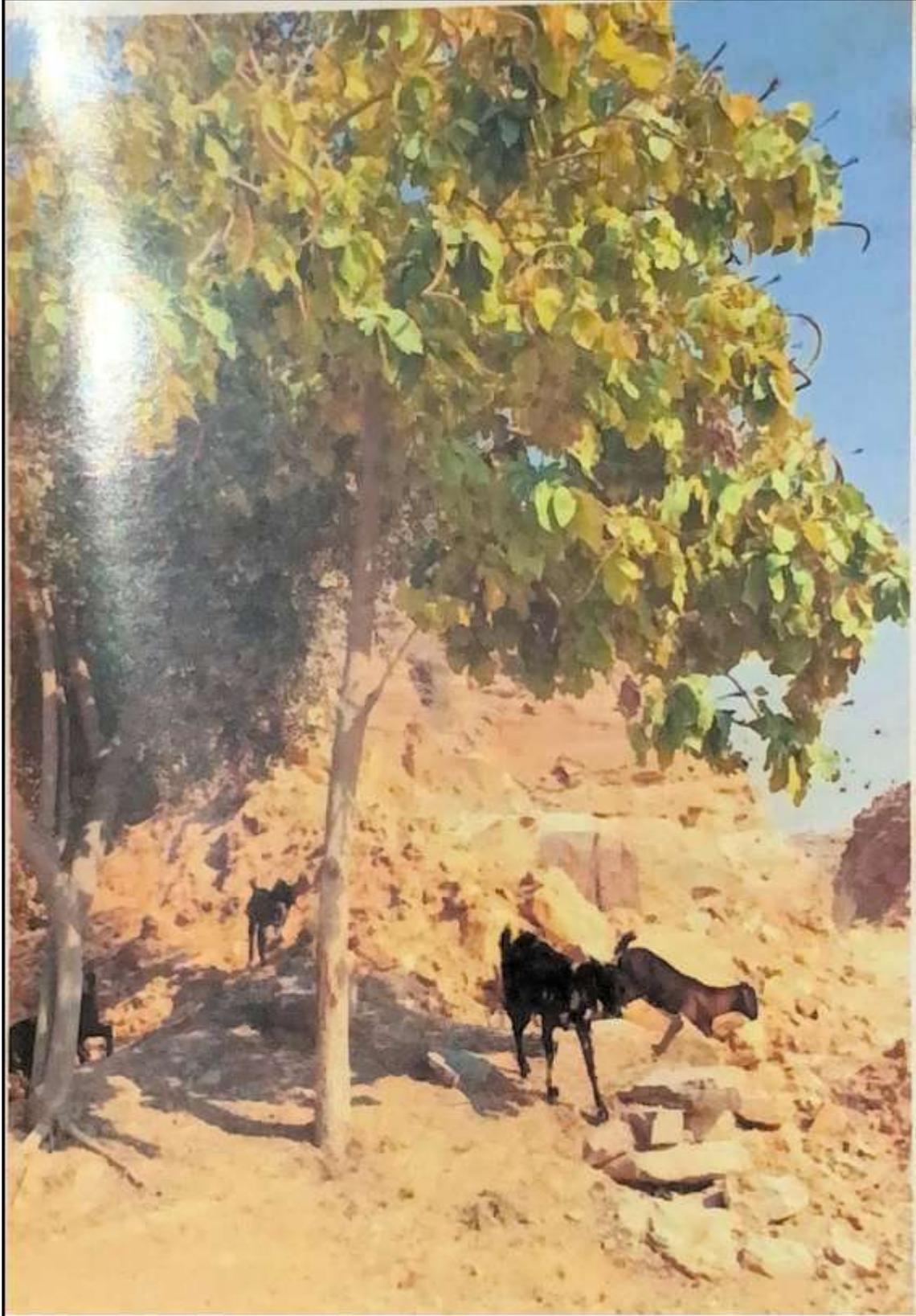
A "CLOSE" button is visible at the bottom of the popup.

Six Monthly Compliance Report of EC Conditions
(July to December 2023)
SAND STONE (BUILDING STONE) MINE



Project Proponent – Shri. Rajesh Bhai Patel

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